

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH NEW DELHI**

**OA NO. 667/2018 (MAHENDRA SINGH VERSUS STATE OF HARYANA AND ORS.) WITH OA NO. 679/2018 (TEJPAL VERSUS STATE OF HARYANA AND ORS.), IN OA NO. 599/2019 (BISHAMBER SINGH VERSUS STATE OF HARYANA AND ORS.).**

**AS PER HON'BLE NGT ORDER DATED 10.08.2023**

Hon'ble NGT passed the following directions in order dated 10.08.2023 in (1) OA No. 667/2018 titled as Mahendra Singh Vs. State of Haryana and Ors (2) OA No. 679/2018 titled as Tejpal Vs. State of Haryana and Ors) (3) OA No. 599/2019, titled as Bishamber Singh V/s State of Haryana:-

*"02. A report was called from the authorities concerned and vide order dated 18.01.2023, directions were issued to the following effect:*

- i. Remedial action for recovery of compensation for past violations.*
- ii. Prohibiting illegally operating stone crushers till compliance and to the extent of carrying capacity.*
- iii. Installation of at least 5 more CAAQMS at suitable locations*
- iv. Reduction of operating of stone crushers within the carrying capacity, maintaining appropriate inter-se distance as suggested by CPCB.*
- v. Controlling the operations of stone crushing units in the area unless the air quality index is moderate and above i.e. below 200 from November to February*
- vi. Calculation of environmental compensation of last five years for violation of environmental norms*
- vii. Utilization of amount of environmental compensation for restoration of environment in the area.*
- viii. Calculation of final compensation by a joint Committee consisting (i) District Magistrate, Charkhi Dadri, (ii) Member Secretary, State PCB, (iii) CPCB, (iv) Forest Department and DFO.*
- ix. Identifying and taking action against non-compliant units.*
- x. Action against the units operating in violation of norms.*
- xi. Number of units which are to be allowed to operate with regard to carrying capacity.*
- xii. The above exercise has to be overseen and monitored by the Additional Chief Secretary (ACS) Environment, Haryana*

*07. Newly added/impleaded respondents are directed to file their replies point-wise. In the meantime, ACS, Environment, Haryana is directed to compile the above data with the exact number of stone crushers operating in the area, action taken against those persons by the State PCB as well as action taken for compliance with order dated 18.01.2023 and submit a report before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

*08. District Magistrate, Charkhi Dadri, Member Secretary, State PCB and ACS, Environment, Haryana are directed to attend proceedings through video conference and to submit action taken report on the above points."*

**Action Taken Report in compliance with the Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 10.08.2023 in the matter of OA No. 667/2018 (Mahendra Singh vs. State of Haryana and Ors), OA No. 679/2018 (Tejpal vs. State of Haryana and Ors) and OA No. 599/2019 (Bishamber Singh vs. State of Haryana and Ors).**

**Brief Summary:-** Stone crushers are located in the district of Mahendragarh, Haryana, in the various villages of 03 Tehsil, namely I) Nangal Chaudhary, II) Narnaul, and III) Mahendragarh, and mainly in five major clusters in District Mahendragarh. There are a total of 133 Nos. stone crushing units in district Mahendragarh as per the order of the Hon'ble NGT since 2013; out of these, 84 are operational units, and a total of 49 Nos. were found non-complying as per stone crushers notification dated 11.05.2016 and various provisions of the Air Act, 1981. Out of these 133 units, 95 Nos. units have filed I.A. in the Hon'ble NGT after an order passed by the Hon'ble Supreme Court in various civil appeals.

**The Action Taken Report in compliance with the order dated 10.08.2023, passed by the Hon'ble National Green Tribunal, New Delhi, is submitted as follows:**

**i. Remedial action for recovery of compensation for past violations.**

There are a total of 133 stone crushing units in district Mahendragarh as per the order of the Hon'ble NGT, and accordingly, directions and show cause notices were issued to recover the interim environmental compensation imposed by the Hon'ble NGT vide order dated 18.01.2023. The status of recovery as on date is as follows:

Total No. of units	I.A. filed	I.A. not filed and not having valid consent from HSPCB and cases in which a recovery certificate was issued by the collector (including units closed by the board, closed on its own, and dismantled)	I.A. not filed but having valid Consent from the Board and recently closure action taken/ under process by HSPCB.	
			Closed by Board	Action under process
133	95	33	02	03

A total amount of Rs. **140.00 lacs (One Crore, Forty Lakhs)** has been deposited by **07 Nos.** of stone crushing units of Rs. 20.00 lacs each as interim environmental compensation in the account of HSPCB, Panchkula.

Complying with the directions passed by the Hon'ble NGT for the recovery of interim environmental compensation, 33 units were identified that have not filed I.A. with the Hon'ble NGT. Therefore, action is being taken to recover the amount from the concerned as arrears of land revenue in accordance with law of Haryana Land Revenue Act or any other Act, and these cases have been declared as arrears of land revenue by the Collector, Mahendragarh, and further process has also been started. A copy of the list of the 33 units is placed in **Annexure-1**.

**ii. Prohibiting illegally operating stone crushers till compliance and to the extent of carrying capacity.**

HSPCB has identified 49 units found not complying with respect to operating without a valid CTE or CTO from the board, non-complying with sitting parameters, inadequate APCM,

and plantation norms as per the stone crushing notification dated 11.05.2016. The list of these non-complying units, along with the status of non-compliance, is placed in **Annexure-2**. The brief status of these units is as follows:

<b>Closed by Board and CTO Revoked</b>	<b>Closed of its own and dismantled</b>	<b>Closure action under process by HSPCB</b>
24	22	03

**iii. Installation of at least 5 more CAAQMS at suitable locations**

CPCB has intimated that the proposal for installation of five CAAQMS at Mahendragarh has been accepted by the Ministry (MoEF&CC) vide their office memorandum dated 09.05.2023. Further, the funding requirement is also being worked out at the level of the CPCB. Recently, CPCB has intimated that the proposal is recommended for funding of Rs. 5.10 crore under the NGT Environmental Compensation Funds (25%). A copy of the minutes of the meeting held on 08.08.2023 by CPCB is placed in **Annexure-3**. However, HSPCB has setup 05 manual monitoring stations and started operating at the 05 identified locations of District Mahendragarh for monitoring of air quality nearby the stone crushing clusters until CAAQMS stations are installed by CPCB. The status of the air quality at these five locations is placed in **Annexure-4**.

**iv. Reduction of operating of stone crushers within the carrying capacity, maintaining appropriate inter-se distance as suggested by CPCB.**

Out of the 133 stone crushing units in district Mahendragarh as per the order of the Hon'ble NGT by the HSPCB. 84 units are operating with valid consent from HSPCB. A list of units complying with a valid CTO from the board is placed in **Annexure-5**. Further, HSPCB, Mahendragarh, has recently issued directions to all the operating stone crushing units via letter dated 31.08.2023 for the implementation of new guidelines issued by CPCB to prevent or suppress fugitive dust emission from their units, including the measures to be taken at various sources of emission and general measures as well. A copy of the guidelines issued by CPCB is placed in **Annexure-6**.

**v. Controlling the operations of stone crushing units in the area unless the air quality index is moderate and above i.e. below 200 from November to February.**

Whenever necessary directions are issued by CAQM, New Delhi, for the NCR Region as per various stages of the Graded Response Action Plan (GRAP) for specific types of industries, including these stone crushing units, the same are complied with by issuing further directions in the district, and action is also taken against the non-compliance units as well as controlling their operations in the winter season by the electricity department also. Further, it has been decided that for the remaining months of the year, i.e., March to October, in which consistently an AQI index was observed above a moderate level, i.e., above 200, from the analysis of previous year data, necessary directions is issued by HSPCB vide order No. I/173447/2023 dated 16.09.2023 for controlling the operations of all stone crushing units i.e. these unit shall operate only during night time (i.e. 8:00 PM to 6:00 AM) during the month of May. Copy of restriction order is placed in **Annexure-7**.

**vi. Calculation of environmental compensation of last five years for violation of environmental norms.**

Complying with the order of the Hon'ble NGT, the formula has been developed and finalized by the joint committee, constituted by the Hon'ble National Green Tribunal, New Delhi, in its meeting held on 01.09.2023. A copy of the minutes of meeting for imposing final environmental compensation is placed in **Annexure-8** for consideration of this Hon'ble Tribunal.

**vii. Utilization of amount of environmental compensation for restoration of environment in the area.**

A high-powered committee has been constituted vide Govt. of Haryana, EF&W Department Order Endst. No. 16/03/2023-3Env dated 19.04.2023 for implementation of orders passed by Hon'ble NGT in M.A. No. 74/2022 in O.A. No. 976 of 2019: Gurinder Singh & Ors. vs. Union of India & Ors. for allocation of funds for projects concerning the betterment of the environment. The meeting of the committee was held on 02.05.2023 and the proceedings of the same is placed in **Annexure-9**.

HSPCB and District Administration, Mahendragarh, have already recovered a total of Rs. 5.93 crore on account of environmental compensation till date for the various violations in District Mahendragarh. HSPCB has framed a proposal for the procurement and installation of 05 trolley-mounted anti-smog guns HRIFC 50 meters at 05 stone crushing clusters in District Mahendragarh to suppress the dust in affected nearby areas, costing Rs. 44.25 lakhs (forty-four lakhs, twenty-five thousand) through the utilization of money already deposited as environmental compensation, and a copy of forwarding of proposal is placed in **Annexure-10**.

**viii. Calculation of final compensation by a joint Committee consisting of (i) District Magistrate, Charkhi Dadri, (ii) Member Secretary, State PCB, (iii) CPCB, (iv) Forest Department and DFO.**

In compliance with the directions of the Hon'ble NGT, the constituted joint committee has finalized the formula in its meeting held on 01.09.2023 for calculating final environmental compensation against all the stone crushing units for the period from 05 years prior to the filing of this application. The minutes of the meeting held on 01.09.2023 regarding the approved formula to calculate final environmental compensation have already been placed in **Annexure-8** for consideration of this Hon'ble Tribunal.

**ix. Identifying and taking action against non-compliant units.**

The Action Taken Report has already been submitted at Sr. No. ii.

**x. Action against the units operating in violation of norms.**

HSPCB has taken actions such as closure, prosecution, and imposition of environmental compensation against the defaulting units of District Mahendragarh. The status of action taken is as follows:

- a) In total, 27 stone crushers found non-complying with the provisions under the Air (Prevention and Control of Pollution) Act 1981 were closed by the Board and the CTO revoked, including units against which action is under process. The list is placed in **Annexure 11**.

- b) An environmental compensation amounting to Rs. 2,05,81,250/- (Two Crore Five Lakhs Eighty-One Thousand Two Hundred and Fifty) was imposed on 16 no. of stone crushing units, out of which 1,59,87,500/- (One Crore Fifty Nine Lakhs Eighty Seven Thousand Five Hundred) was recovered by the Board from 11 Nos. of units. The recovery of the remaining amount will be done as per the policy of the board. The list of units is placed in **Annexure 12-A**.

No. of units on which EC imposed	Amount of EC imposed	No. of unit deposited EC	Recovered EC
16	2,05,81,250/-	11	1,59,87,500/-

- c) The prosecution action has been filed in the Special Environment Court, Faridabad, against four defaulting units found operating in violation of various provisions of the Air (Prevention and Control of Pollution) Act of 1981, and one prosecution case is pending and will be filed soon. The list of units is placed in **Annexure 12-B**.

**xi. Number of units which are to be allowed to operate with regard to carrying capacity.**

- Total 133 Nos stone crushing units in district Mahendragarh as per the order of the Hon'ble NGT. Out of which, 84 units were operating with a valid CTO from the board. The status of operating and non-operating units is as follows:-

Total No. of stone crushing units identified	No. of operating units	Closed by Board/CTO Revoked/ Closed of its own/ Dismantled	Closure action under process by HSPCB
133	84	46	03

- As per the recommendation made by the joint committee in the Hon'ble NGT in its report dated September 27, 2021, no new stone-crushing units of any capacity shall be allowed to establish and operate in the region, including any expansion of the existing units. HSPCB has not allowed any new stone crushing units to operate or increase or expand existing units to date.
- Compliance with the number of units to be allowed will be made after the operation of the five CAAQMS stations to be installed by CPCB, and after obtaining adequate monitoring data from all crushing clusters in District Mahendragarh, the operation of each cluster will be controlled accordingly based on the AQI data. Further, an action plan will be prepared as per the data received from the above-mentioned stations.
- With regard to the improvement of the road leading to the crusher cluster: Firstly, the PWD (B&R) department has approved the project of Rs. 2347.75 lakh for the improvement of Dholera Main Road (leading to the stone crushing major cluster) by a cement concrete road on which the maximum number of vehicular movements occurs. A copy of the approval letter is placed in **Annexure 13**. Secondly, the District Mineral Foundation, Mahendragarh, has already allotted funds of Rs. 372 lakh for the improvement of the cemented road of the Dholera bypass. **Annexure-14** contains the approved minutes of the meeting held on March 17, 2023. Further, the amount of environmental compensation deposited will also be utilized to curb the dust emissions from vehicular movement through other road projects near stone-crushing areas.

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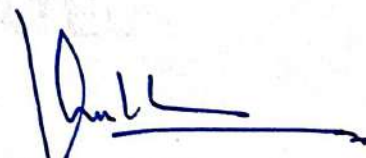
- Recently, District Administration, Mahendragarh and the Forest Department, Haryana have conducted a special drive of Plantation/distribution of 3.75 lacs tree in July, 2023 in the District and details of previous three year plantation is placed as **Annexure-15** and brief status is as following:-

Year	No. of plants distributed by Forest Department	No. of plants planted by Forest Department
2021-22	471429	311449
2022-23	279088	259892
2023-24	375000	138200
<b>Total</b>	<b>11,25,517</b>	<b>7,09,541</b>


- xii. The above exercise has to be overseen and monitored by the **Additional Chief Secretary (ACS) Environment, Haryana.**

Additional Chief Secretary, Environment Forest & Wildlife Department, Haryana has already taken a review meeting on dated 04.05.2023 in compliance with Hon'ble NGT order dated 18.01.2023. Minutes of the meeting is placed as **Annexure- 16** and further another review meeting was conducted on 28.08.2023 and the above referred point wise compliance with the order dated 10.08.2023 was reviewed and necessary direction were issued in this regard. Minutes of meeting is placed as **Annexure-17**. A review meeting was again held on 04.09.2023 for compilation of this action taken report before onwards submission to Hon'ble NGT.

It is, therefore, prayed that the above Action Taken Report in compliance with the directions issued by this Hon'ble Tribunal vide order dated 10.08.2023, may kindly be considered please..

  
Regional Officer  
HSPCB, Mahendragarh

  
Deputy Commissioner  
Mahendragarh at Narnaul

  
Member Secretary  
HSPCB, Panchkula

**List of 33 Nos. of units against which recovery proceeding initiated by Collector,  
Mahendragarh**

<b>Sr. No.</b>	<b>Name &amp; address of Stone Crushing units</b>
1	Universal Stone Crusher, Khewat No. 16, Khatoni No. 29, Kila No. 19//4(2-16), 6(4-5), 7(8-0), 14(8-0), 15/1(5-0), 17(7-11) Vill-Jainpur, Distt-Mohindergarh
2	Vishal Stone Crusher, Khewat no. 13, khatoni no. 26, Kila no. 19//14, min (4-5) & 17(7-11) Vill.-Jainpur, Narnaul, Distt. Mohindergarh
3	Sadashiv Stone Crusher, Kila no. 76/5, 70/21, 77/1,2 khewat no. 6, khatoni no. 18 Vill-Garhi Khudana, Distt-Mohindergarh
4	Balaji Stone Crusher Khewat No. 23, Khatoni No. 57, M.No. 49, Kila No. 17(8-0) at Vill-Garhi, Distt-Mohindergarh
5	Maa Sherawali Stone Crushing Co Khewat No. 163, Khatoni No. 228, Kila no. 24/23, 25/3,4, 58/2/2,3,18/4/2 Vill Zerpur, Distt-Mohindergarh
6	Hydel Construction Pvt. Ltd & Mobile Drill Master (Joint Venture) -HMJV Khewat No. 171, Khatoni No. 232 & 235, Mustil No. 43/1/1 (6-16), 44/4(7-11) 5 (7-11), 7/2 total 26 kanal Village-Kultajpur, Narnaul Distt-Mohindergarh
7	Shiv Sunder Grit Udyog, Kila No. 71/6, Vill-Lutafpur, Narnaul, Mohindergarh
8	Bhagwati Stone crusher, Kita no. 45//8/2/2, 9/1, 10/1, Vill. Mandlana, Distt-Mohindergarh
9	Deepak Construction Co., Khasra No. 211, Vill Raghunathpura, Distt. Mohindergarh
10	T & R Milling and Crushing Unit Mustil No. 23, Kila No. 3, Vill Gangutana, Narnaul Mohindergarh
11	T & R STONE CRUSHER, Mustil No. 23, Kila No. 2, VILLAGE-GANGUTANA, NAGAL CHODHARY, NARNUAL, Mohindergarh
12	Rathi Stone Crusher Co., Khasra no./ kila no. 30//18 Vill- Gangutana, Mohindergarh
13	Yog Milling And Crushing Unit Mustil no.-23,Kila no.-15,Village-Gangutana, Nangal Choudhary, Narnaul Mahendragarh
14	Jai Maa Kamakhaya Industries (Superb Star Promoters Private Limited), Khewat No. 20, Khatoni No. 22, Kila No. 30//3 (5-16) & 4(3-16) Vill-Gangutana, Nangal Chaudhary Distt-Mohindergarh
15	Chhawri Stone Crusher, Khewat No. 9, Khatoni NO. 38, M.No. 8, Kila No. 7/2 & 8/1 at Vill-Bakhrija, Narnaul, Distt-Mohindergarh
16	Krishna Arjun Buildtech Pvt. Ltd., Khewat No. 14, Khatoni No. 43, 44, Mustil & Kila No. 14 // //11/2(3-15), 19(2-10), 22(2-18), 12(5-4), 13/2(3-1) Vill-Bakhrija, Narnaul, Distt-Mohindergarh
17	Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, Mustkil & Kila No. 8//2/2 (4-8) & 8//3/1 (5-4) Vill. Bakhrija, P.O Dholera, Narnaul Distt-Mohindergarh
18	Shree Balaji Stone Crusher, Kila no. 19/2, 9, 10, 11/1, khewat no. 4,5,6 Village Jainpur, Narnaul Distt.- Mohindergarh
19	SHRI VINAYAK STONE CRUSHER, Khewat No. 10, Khatoni No. 10, M.No. 28, Kila No. 1 (8-0) & 10 min North (4-0) Total 12 Kanal 0 Marla at Vill-Berundla, Tehsil-Nangal Chaudhary, Distt-Mohindergarh
20	K S Y BUILDCON, Khewat No. 50, Khatoni NO. 72, M.No. 9, Kila No. 15/2/2 (2-17), 16/2 Min West (5-14) & 17/1 (0-9) total 9 Kanal 0 Marla at Village Khatoli Jat, Nangal Chaudhary, Distt-Mohindergarh
21	Karni Maa Stone Crusher, Khewat No. 144, Khatoni No. 217, M.No.71, Kila No. 3(6-9) & 8(1-11) at Village Garhi, Distt-Mohindergarh

Sr. No.	Name & address of Stone Crushing units
22	Jai Mata Di Stone Crusher (Formely Jagdamba Stone Crusher), Khewat no. 16, khatoni no. 48, kila no. 7/19,20 Vill. Bakhrija, Narnaul Distt-Mohindergarh
23	Baba Jamna Giri Stone Crusher Khewat No. 121, Khatoni No. 190, M.No. 49, Kila No. 18 at Vill-Garhi, DisttMohindergarh
24	Jai Hanuman Stone Crusher Khewat No. 23, Khatoni NO. 56, Kila No. 49//6/2(8-0) at Village Garhi, DistrictMohindergarh
25	SURYA STONE CRUSHER Khewat No. 23, Khatoni No. 56, M.No. 50, Kila No. 10/2/2(7-6), 11/1(7-01), 9/3/2(0-14), 12/1/1(0-8) Total 15 Kanal 09 Marla at Village-Garhi, District-Mohindergarh
26	Shree Shyam Stone Crusher, Khewat no. 19, khatoni no. 21, kila no. 109/14/2, 17 ( 2-0) ( 7-9) Vill.-Zerpur Madola, Mohindergarh
27	Karan Stone Cr., Khasra no. 109/12 (7-8), 19/(7-16) Vill-Zerpur, Mohindergarh
28	Mungipa Stone Crusher, Khewat No. 18, Khatoni No. 20, Kila No. 12/2, 110/3, 18/3/9 village Zerpur, Mohindergarh
29	Pooja Milling And Crushing Unit Mustil No-23, Kila No.16, Village-Gangutana, Nangal Choudhary, Distt.Mohindergarh
30	Shivam Stone Crushing Company, Khewat No. 19, Khatoni No. 21, Mustil & Kila No. 30//8/1(9-18), 9/1(0-17) Village Gangutana Tehsil Narnaul District Mohindergarh
31	KSY Grit Udyog, Khewat no. 182, khatoni no. 209, 57//14-1( 0-17), 15/1(4-5), 15/2 (1-5), Total 6 kanal 7 Marla & 57//14/2(3-2), 57//7(5-18) total 9 kanal 0 marla Vill.-Begopur, Narnaul
32	Vinayak Stone Crusher, Khasra no. 82 Min (24-0) VPO- Jainpur, Narnaul, Distt-Mohindergarh
33	Maa Durga Stone Crusher, Khasra No. 11/1/2(3-8), 11//2 (7-11) Vill-Khatoli Ahir, Distt-Mohindergarh

## List of 49 Nos. Non-complying Stone Crusher of district Mahendragarh

Sr. No.	Name of Stone Crusher	Status
1	Chhawri Stone Crusher, Khewat No. 9, Khatoni NO. 38, M.No. 8, Kila No. 7/2 & 8/1 at Vill-Bakhrija, Narnaul, Distt-Mohindergarh	CTO Revoked and Closed by Board
2	Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, Mustkil & Kila No. 8//2/2 (4-8) & 8//3/1 (5-4) Vill. Bakhrija, P.O Dholera, Narnaul Distt-Mohindergarh	CTO Revoked and Closed by Board
3	SHRI VINAYAK STONE CRUSHER, Khewat No. 10, Khatoni No. 10, M.No. 28, Kila No. 1 (8-0) & 10 min North (4-0) Total 12 Kanal 0 Marla at Vill-Berundla, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	CTO Revoked and Closed by Board
4	Balaji Stone Crusher Khewat No. 23, Khatoni No. 57, M.No. 49, Kila No. 17(8-0) at Vill-Garhi, Distt-Mohindergarh	CTO Revoked
5	Yaduvanshi Stone Crusher, Khewat No. 98//10 (8-0), 98/11 (7-11), 99/6 (8-0), 15/1 (3-16) Vill-Zerpur, Distt-Mohindergarh	CTO Revoked
6	HARE KRISHNA STONE CRUSHER Khewat No. 14, Khatoni No. 43, M.No. 3, Kila No. 24/1(7-0), M.No. 8, Kila No. 4/1/1 (1- 19) at Village-Bakhrija, Tehsil-Nangal Chaudhary, District-Mohindergarh	CTO Revoked
7	Rathi Stone Crusher Co., Khasra no./ kila no. 30//18 Vill- Gangutana, Mohindergarh	CTO Revoked
8	Yog Milling And Crushing Unit Mustil no.-23, Kila no.- 15, Village-Gangutana, Nangal Choudhary, Narnaul Mahendragarh	CTO Revoked
9	Krishna Arjun Buildtech Pvt. Ltd., Khewat No. 14, Khatoni No. 43, 44, Mustil & Kila No. 14 // //11/2(3-15), 19(2-10), 22(2-18), 12(5-4), 13/2(3-1) Vill-Bakhrija, Narnaul, Distt-Mohindergarh	CTO Revoked
10	K S Y BUILDCON, Khewat No. 50, Khatoni NO. 72, M.No. 9, Kila No. 15/2/2 (2-17), 16/2 Min West (5-14) & 17/1 (0-9) total 9 Kanal 0 Marla at Village Khatoli Jat, Nangal Chaudhary, Distt-Mohindergarh	CTE Revoked & CTO expired
11	Sadashiv Stone Crusher, Kila no. 76/5, 70/21, 77/1,2 khewat no. 6, khatoni no. 18 Vill-Garhi Khudana, Distt-Mohindergarh	Closed by Board
12	SHREE KRISHNA STONE CRUSHING MILLS, Kila No. 98(20/1), 19,18(2/2), 23(2/1) VILLAGE ZERPUR, DISTRICT-MOHINDERGARH	Closed by Board
13	Bajrang Stone Crusher, Khewat No. 121, Khatoni No. 148, Khasra No. 53 total 260 kanal 15 marla Vill.- Faizabad, Narnaul	Closed By Board
14	Bhagwati Stone crusher, Kita no. 45//8/2/2, 9/1, 10/1, Vill. Mandlana, Distt-Mohindergarh	Closed by Board

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Sr. No.	Name of Stone Crusher	Status
15	Karota Stone Grinding, Khewat no. 32, khatoni no. 64, kila no. 12//20 (9-0), khewat no. 33, Khatoni no. 65, kila no. 13//16( 6-12) Vill-Karota, Narnaul, Distt-Mohindergarh	Closed by Board
16	Deepak Construction Co., Khasra No. 211, Vill Raghunathpura, Distt. Mohindergarh	Closed by Board
17	Jai Maa Kamakhaya Industries (Superb Star Promoters Private Limited), Khewat No. 20, Khatoni No. 22, Kila No. 30//3 (5-16) & 4(3-16) Vill-Gangutana, Nangal Chaudhary Distt-Mohindergarh	Closed By Board
18	Shree Balaji Stone Crusher, Kila no. 19/2, 9, 10, 11/1, khewat no. 4,5,6 Village Jainpur, Narnaul Distt.-Mohindergarh	Closed by Board
19	Bharat Stone Crusher, Khasra/ kila no. 44//14/1, 15/2/1 Vill-Garhi, Mohindergarh	Closed by Board
20	SHREE OM INFRASTRUCTURE COMPANY, Khewat No. 46, Khatoni NO. 48, M.No. 23, Kila No. 21/1 Min East (2-18), 22/1/1 (4-16), 22/2/1 (1-0) & 23/1 (4-8) total 13 Kanal 02 Marla at Village Berundla, Nangal Chaudhary, Distt-Mohindergarh	Closed by Board
21	Shree Ganesh Stone Crusher, Khasra no. / kila no. 18/21 ( 7-4) & 23/1 (1-4) Vill-Gangutana, Narnaul, Distt. Mohindergarh	CTO Revoked and Closed by Board
22	Lakshmi Stone Crusher, Khasra No. 268, Kila No. 70/1, Khatoni No. 322 to 324 (25 Kanal 14 marla) Kultajpur Road, Lutufpur, Narnaul, Distt-Mohindergarh	CTO Revoked
23	Jai Mata Di Stone Crusher (FormelyJagdamba Stone Crusher), Khewat no. 16, khatoni no. 48, kila no. 7/19,20 Vill. Bakhrija, Narnaul Distt-Mohindergarh	CTO Revoked and Closed by Board
24	Sheetla stone Crusher, Khewat no. 16, khatoni no. 46, 48 kila no. 8/15, 16 ) 16 kanal 12 marla Vill. Bakhrija, Narnaul, Distt. Mohindergarh	Closed by Board
25	Jai Hanuman Stone Crusher, Kila no. 110//11(6-11) 110//19(7-16), 110//20(8-0) Vill-zerpur Mandola, Mohindergarh	Closed of its own
26	Universal Stone Crusher, Khewat No. 16, Khatoni No. 29, Kila No. 19//4(2-16), 6(4-5), 7(8-0), 14(8-0), 15/1(5-0), 17(7-11) Vill-Jainpur, Distt-Mohindergarh	Closed of its own
27	Vishal Stone Crusher, Khewat no. 13, khatoni no. 26, Kila no. 19//14, min (4-5) & 17(7-11) Vill.-Jainpur, Narnaul, Distt. Mohindergarh	Closed of its own
28	Yaduvanshi Grit Udyog, Khewat No. 98, Khatoni No. 165, Kila No. 8, total 58 kanal 15 Marla Vill-Garhi, Mohindergarh	Closed of its own
29	Maa Sherawali Stone Crushing Co Khewat No. 163, Khatoni No. 228, Kila no. 24/23, 25/3,4, 58/2/2,3,18/4/2 Vill Zerpur, Distt-Mohindergarh	Closed of its own

Sr. No.	Name of Stone Crusher	Status
30	Hydel Construction Pvt. Ltd & Mobile Drill Master (Joint Venture) -HMJV Khewat No. 171, Khatoni No. 232 & 235, Mustil No. 43/1/1 (6-16), 44/4(7-11) 5 (7-11), 7/2 total 26 kanal Village-Kultajpur, Narnaul Distt-Mohindergarh	Closed of its own
31	Shiv Sunder Grit Udyog, Kila No. 71/6, Vill-Lutafpur, Narnaul, Mohindergarh	Closed of its own
32	T & R Milling and Crushing Unit Mustil No. 23, Kila No. 3, Vill Gangutana, Narnaul Mohindergarh	Closed of its own
33	T & R STONE CRUSHER, Mustil No. 23, Kila No. 2, VILLAGE-GANGUTANA, NAGAL CHODHARY, NARNUAL, Mohindergarh	Closed of its own
34	Baba Jethu Ji Stone Crusher, Khasra/ kila no. 18/19, Vill. Gangutana, Mohindergarh	Closed of its own
35	Karni Maa Stone Crusher, Khewat No. 144, Khatoni No. 217, M.No.71, Kila No. 3(6-9) & 8(1-11) at Village Garhi, Distt-Mohindergarh	Closed of its own
36	Baba Jamna Giri Stone Crusher Khewat No. 121, Khatoni No. 190, M.No. 49, Kila No. 18 at Vill-Garhi, DisttMohindergarh	Dismantled
37	Jai Hanuman Stone Crusher Khewat No. 23, Khatoni NO. 56, Kila No. 49//6/2(8-0) at Village Garhi, DistrictMohindergarh	Dismantled
38	SURYA STONE CRUSHER Khewat No. 23, Khatoni No. 56, M.No. 50, Kila No. 10/2/2(7-6), 11/1(7-01), 9/3/2(0-14), 12/1/1(0-8) Total 15 Kanal 09 Marla at Village-Garhi, District-Mohindergarh	Dismantled
39	Shree Shyam Stone Crusher, Khewat no. 19, khatoni no. 21, kila no. 109/14/2, 17 ( 2-0) ( 7-9) Vill.-Zerpur Madola, Mohindergarh	Dismantled
40	Karan Stone Cr., Khasra no. 109/12 (7-8), 19/(7-16) Vill-Zerpur, Mohindergarh	Dismantled
41	Mungipa Stone Crusher, Khewat No. 18, Khatoni No. 20, Kila No. 12/2, 110/3, 18/3/9 village Zerpur, Mohindergarh	Dismantled
42	Pooja Milling And Crushing Unit Mustil No-23, Kila No.16, Village-Gangutana, Nangal Choudhary, Distt.Mohindergarh	Dismantled
43	Shivam Stone Crushing Company, Khewat No. 19, Khatoni No. 21, Mustil & Kila No. 30//8/1(9-18), 9/1(0-17) Village Gangutana Tehsil Narnaul District Mohindergarh	Dismantled
44	KSY Grit Udyog, Khewat no. 182, khatoni no. 209, 57//14-1( 0-17), 15/1(4-5), 15/2 (1-5), Total 6 kanal 7 Marla & 57//14/2(3-2), 57//7(5-18) total 9 kanal 0 marla Vill.-Begopur, Narnaul	Dismantled
45	Vinayak Stone Crusher, Khasra no. 82 Min (24-0) VPO- Jainpur, Narnaul, Distt-Mohindergarh	Dismantled
46	Maa Durga Stone Crusher, Khasra No. 11/1/2(3-8), 11//2 (7-11) Vill-Khatoli Ahir, Distt-Mohindergarh	Dismantled

Sr. No.	Name of Stone Crusher	Status
47	Keshav Stone Crusher Formely Yograj Infrastructure, Plant-III, Kila no. / Khasra no. 23//11,20, Vill. Gangutana, Narnaul	Recommendation for closure and CTO revocation sent to HO
48	RAO STONE CRUSHER, Khewat No. 5, Khatoni NO. 5, M.No. / Kila No. 23//10/2 min West South(0-2), 23//11 Min West South (2-6), & 24//15 Min East South(7-9) total 9 Kanal 17 Marla at Vill-Khatoli Ahir, Nangal Chaudhary, Distt-Mohindergarh	Recommendation for closure and CTO revocation sent to HO
49	Godara Stone Crusher Rect/Kila Nos. 14, 15, 6 total 17 Kanal 6 Marla Vill-Garhi, Distt-Mohindergarh	Recommendation for closure and CTO revocation sent to HO

## Annexure-3

**MINUTES OF 18<sup>TH</sup> MEETING OF COMMITTEE FOR EVALUATION &  
RECOMMENDATIONS OF PROJECTS FOR FINANCIAL ASSISTANCE UNDER NGT  
ENVIRONMENTAL COMPENSATION FUNDS (25%)**

**Date: August 08, 2023, 15:00Hrs.**

**Venue: CPCB, Delhi via Video Conferencing (VC)**

1. 18<sup>th</sup> meeting of the Committee for evaluation & recommendations of projects for financial assistance under NGT EC funds (25%) was held on August 08, 2023 at Central Pollution Control Board (CPCB) Delhi, via video conferencing. The meeting was chaired by Dr. Prashant Gargava, Member Secretary, CPCB. The list of the participant is placed at Annexure-I.
2. The Member Secretary, CPCB welcomed the members and requested the Member Convener to start the proceedings. Initiating the discussion, Smt. Garima Sharma, Member Convener presented physical & financial status of projects sanctioned and the Statement of Funds available & expenditure in the NGT EC 25% account.
3. It was informed that the request for extension of timeline of following projects is received from the project coordinators. The Committee deliberated the progress in each case and following decisions were taken.

S. No.	Projects Requesting Extension	Project Coordinator	Decision of the Committee & Condition/ remarks
1	Proposal for up-gradation of central laboratory	Punjab PCB	Extension granted till December 2023. No further extension in any case shall be granted beyond this time limit.
2	Inventorization of salt generated from CETPs of Textile &	RD Chennai	Extension granted on conditions that, (i) no similar project is

	tannery sector and status of management in the state of Tamil Nadu		ongoing in the state of Tamil Nadu, (ii) the timeline of the project activities shall be reduced wherever feasible
3	Status of secured land-fills (SLF) maintained by individual industries and CETPS in Tamil Nadu and assessment of ground water quality around SLF		
4	Inventorization of Seven types of wastes in Arunachal Pradesh	Arunachal Pradesh SPCB	Extension granted. Projects to be completed within one year i.e. August, 2024.
5	IEC Activities in Arunachal Pradesh		
6	Source Apportionment/Carrying Capacity study for 25 Non-Attainment Cities (NACs) to set a pattern	AQM	Extension granted. The projects are of national importance and regularly reviewed at the level of MS, CPCB.
7	Review of National Ambient Air Quality Standards (NAAQS)		
8	Enhancement of laboratory infrastructure including construction of laboratory Building (G+1) for 3 ZO and Lab of Tripura SPCB at Ambassa, kumarghat & Udaipur	Tripura SPCB	Request for extension declined. The coordinators to submit financial and physical progress of the project to committee and then resubmit the request for extension.

Three new project proposals were deliberated and recommendations of the Committee are as below:

**Project 1: Project for Setting up of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in Stone Crushers areas of Charkhi Dadri and Mohendergarh in Haryana under CPCB-EC fund, AQMN, CPCB**

The project proposal was presented by AQMN Division, CPCB. It was informed that it is taken up in pursuant to the direction of Hon'ble NGT in O.A. No. 606/2018, 607/2018 and 667/2018 dated 18.01.2023, wherein it was directed "*to capture Robust data to the area Charkhi Dadri & Mohendargarh, CPCB may install at least 10 more CAAQMS at suitable locations. It will be open to CPCB to install more, if found necessary. Pending setting up of CAAQMS, manual stations may be installed*".

As the project is directed by Hon'ble NGT and falls within the guidelines for utilization of NGT EC 25% funds, after detailed discussion the committee recommended the project with an estimated cost of Rs. 5.10 Crores for a duration of 18 months.

Resolution: The project is recommended for funding of Rs. 5.10 Crores from NGT EC 25% funds. The provisions under GFR 2017 and Financial Rules shall be followed. The Utilization Certificate shall be submitted and amount spent on the project shall be audited as per statutory requirements. An undertaking shall be submitted that the project has not been submitted elsewhere for funding.

### **Project 2: Pilot project for remediation of contaminated coal mining sites in Mon and Mokokchung district of Nagaland**

The project was proposed by Nagaland SPCB at an estimated cost of Rs. 37.90 Lacs and duration of 12 Months. Project coordinator Shri K. Hukato Chishi, Member Secretary, Nagaland SPCB presented details of the project. He informed that it is a pilot study focused on remediation of the abandoned mining sites, treatment of acid mine water, reclamation and restoration the contaminated sites by backfilling with top soil & plantation of indigenous trees.

The Committee observed that the focus of the project is towards remediation of coal mining sites / abandoned mines thus it would be appropriate that the study is funded through State Mining Department or similar agency. Further, the SPCB may look into pollution control aspects or impact assessment of such sites and resubmit the proposal for funding.

Resolution: The project is not recommended for funding through NGT EC 25% funds.

**Project 3: Proposal for requirement of additional fund for infrastructure development of newly constructed ETP for Environmental Laboratory Wastewater treatment**

The project was proposed by Regional Directorate, Bhopal, CPCB for infrastructure development at the newly constructed ETP for laboratory wastewater treatment. The works include construction of shed, flooring, installation of solar panels, relocation of ETP, color coding, computer setup, etc. at a cost of Rs. 8,20,000.

After detailed discussion, the Committee recommended the exclusion of cost of masonry works for relocating the ETP, table & chair and computer setup from the proposed cost. It was advised that the same should be funded through CPCB's own funds. Accordingly, the project to be revised.

It was advised to revise the project proposal and associated cost.

Resolution: The project is recommended in-principle on the condition that the project cost shall be revised as recommended above. The provisions under GFR 2017 and Financial Rules shall be followed. The Utilization Certificate shall be submitted and amount spent on the project shall be audited as per statutory requirements. An undertaking shall be submitted that the project has not been submitted elsewhere for funding.

Meeting ended with thanks to and from the Chair.

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## Annexure-I

**18<sup>TH</sup> MEETING OF COMMITTEE FOR APPRAISAL OF PROJECT PROPOSALS FOR  
UTILIZATION OF ENVIRONMENTAL COMPENSATION FUND**

**Date: August 08, 2023, 15:00 Hrs.**

**Venue: CPCB, Delhi via Video Conferencing (VC)**

**LIST OF PARTICIPANTS**

<b>S.No</b>	<b>Name &amp; Designation</b>	<b>Members</b>
1.	Dr. Prashant Gargava Member Secretary, Central Pollution Control Board	Chairman
2.	Dr. Atya Kapley, Senior Principal Scientist, NEERI	Member
3.	Dr. GVR Reddy, Scientist 'F', DST	Member
4.	Shri Vinod Babu, Scientist 'F', CPCB	Member
5.	Shri Gaurav Gehlot, Scientist 'C', CPCB	Member
6.	Shri Ved Prakash Mishra, Director, MoEF&CC	Member
7.	K. Hukato Chishi, IFS & Member Secretary, Nagaland SPCB	Invitee
8.	Shri Aditya Sharma, Scientist E, CPCB, CPCB	Invitee
9.	Shri P. Jagan, Sc 'E', Regional Directorate Bhopal	Invitee
10.	Smt. Garima Sharma, AS and DH R&D, CPCB	Member convener

**Air Quality Status as per 05 Nos. Manual Monitoring Stations installed in District Mahendragarh as per order dated 18.01.2023 of Hon'ble NGT**

**Boosting Station, Dholera**

AR No. and date	Date of Sample	PM10	PM2.5
176 dated 18.07.2023	13.07.2023 to 14.07.2023	134	99
191 dated 24.07.2023	19.07.2023 to 20.07.2023	Nil	145
249 dated 17.08.2023	08.08.2023 to 09.08.2023	167	105
260 dated 21.08.2023	16.08.2023 to 17.08.2023	172	0
268 dated 28.08.2023	22.08.2023 to 23.08.2023	183	129
	<b>Average</b>	131.2	95.6

**Karota**

AR No. and date	Date of Sample	PM10	PM2.5
175 dated 18.07.2023	13.07.2023 to 14.07.2023	125	86
192 dated 24.07.2023	19.07.2023 to 20.07.2023	Nil	132
248 dated 17.08.2023	08.08.2023 to 09.08.2023	134	76
257 dated 21.08.2023	16.08.2023 to 17.08.2023	155	Nil
271 dated 28.08.2023	22.08.2023 to 23.08.2023	181	95
	<b>Average</b>	119	77.8

**Govt. Model Sanskriti Primary School, Nangal Dargu**

AR No. and date	Date of Sample	PM10	PM2.5
177 dated 18.07.2023	13.07.2023 to 14.07.2023	147	112
188 dated 24.07.2023	18.07.2023 to 19.07.2023	148	90
210 dated 29.07.2023	24.07.2023 to 25.07.2023	146	87
225 dated 07.08.2023	01.08.2023 to 02.08.2023	126	74
247 dated 17.08.2023	08.08.2023 to 09.08.2023	148	84
258 dated 21.08.2023	16.08.2023 to 17.08.2023	174	125
270 dated 28.08.2023	22.08.2023 to 23.08.2023	171	101
275 dated 04.09.2023	28.08.2023 to 29.08.2023	268	146
	<b>Average</b>	166	102.37

**Nangal Chaudhary**

AR No. and date	Date of Sample	PM10	PM2.5
178 dated 18.07.2023	13.07.2023 to 14.07.2023	161	119
187 dated 24.07.2023	18.07.2023 to 19.07.2023	159	105
224 dated 07.08.2023	01.08.2023 to 02.08.2023	157	122
246 dated 17.08.2023	08.08.2023 to 09.08.2023	147	93
269 dated 28.08.2023	22.08.2023 to 23.08.2023	191	135
276 dated 04.09.2023	28.08.2023 to 29.08.2023	252	124
	<b>Average</b>	177.83	116.33

**Akoda**

AR No. and date	Date of Sample	PM10	PM2.5
174 dated 18.07.2023	12.07.2023 to 13.07.2023	168	114
186 dated 24.07.2023	17.07.2023 to 18.07.2023	150	97
193 dated 24.07.2023	20.07.2023 to 21.07.2023	140	91
221 dated 02.08.2023	26.07.2023 to 27.07.2023	130	96
223 dated 07.08.2023	01.08.2023 to 02.08.2023	153	107
226 dated 07.08.2023	02.08.2023 to 03.08.2023	148	111
251 dated 17.08.2023	09.08.2023 to 10.08.2023	152	129
256 dated 21.08.2023	16.08.2023 to 17.08.2023	173	134
273 dated 31.08.2023	23.08.2023 to 24.08.2023	180	115
274 dated 01.09.2023	24.08.2023 to 25.08.2023	188	112
279 dated 05.09.2023	30.08.2023 to 31.08.2023	210	136
	<b>Average</b>	162.9	112.9

## List of operational Stone Crusher of District Mahendragarh

Sr. No.	Name of Stone Crusher	CTO Details
1	DEV SHRI KRISHNA STONE CRUSHER Khewat No. 234, Khatoni No. 261, M.No. 52, Kila No. 19 (8-0) & 18 min East (4-0) at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	Granted from CTO 01/04/2022 - 31/03/2027
2	Jai Shree Shyam Stone Crusher (Formely Shivam Stone Crusher), Khewat no. 8, khatoni no. 10, kila n. 109/6/2/1(2-11)/15 ( 9-16), 16 ( 8-0) Vill-zerpur, Mohindergarh	Granted from 30/08/2022 - 31/03/2027
3	SHRI RAM STONE CRUSHER, Khewat No. 11, Khatoni NO. 11, M.No. 49, Kila No. 3 (7-11) & 4 (7-11) total 15 Kanal 02 Marla at VIII-Panchnota, Nangal Chaudhary Distt-Mohindergarh	Granted from 30/07/2019 - 31/03/2024
4	SHREE RAM STONE CRUSHER, M.No. 62, Kila No. 3 (7-12), 2/3 (1-17), 2/1 (1-12), 2/4 (2-16) and 2/2 (0-11) Total 14 Kanal 8 Marla at Village-Dholera, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	Granted from 29/11/2021 - 31/03/2026
5	Baba Kheta Nath Stone Crusher, Kila No. 109/2/1, 9/1, 98/22/2, 8 kanal 16 marla 98/22// 5 kanal 0 marla total 13 kanal 16 marla Vill.-Zerpur, M/garh	Granted from 26/12/2022 - 31/03/2027
6	SHRI RADHEY MINES PRIVATE LIMITED, Khewat No. 10, Khatoni NO. 13, M.No. 8, Kila No. 23 (2-0), 24 Min South (2-18) & M.No. 13, Kila No. 4/1 (7-2) total 12 Kanal 0 Marla at Village-Gangutana, tehsil-Nangal Chaudhary, Distt-Mohindergarh	Granted from 25/07/2020 - 31/03/2024
7	Mahadev Stone Crusher Khewat No. 190, Khatoni No. 256, M.No.44, Kila No. 6/4 (4-04), 7/1(3-8), 14/2/1(0-4), 15/1(0-5) Total 8 kanal 01 Marla at Village-Kultajpur, Narnaul District-Mohindergarh	Granted from 22/11/2021 - 31/03/2026
8	JAI BHARAT STONE CRUSHER Khewat No. 107, Khatoni No. 121, M.No. 53, Kila No. 23 Min East (4-0) & 24 (8-0) Total 12 Kanal 0 Marla at Village-Begopur, Nangal Chaudhary, Distt-Mohinergarh	Granted from 22/04/2021 - 31/03/2025
9	VINAYAK CONSTRUCTION COMPANY Khewat No. 173, Khatoni No. 202, M.No. 16, Kila No. 20/1/2 (3-19) & 21/1 (4-1) VillLutafpur, Narnaul, District-Mohindergarh	Granted from 17/10/2022 - 31/03/2027
10	SHRI RAM STONE CRUSHER PLANT 2, Khewat No. 23, Khatoni NO. 25, M./Kila No. 46//21 (8-0), 22(8-16), 48//1(7-7) & 2(2-11) total 26 Kanal 14 Marla at Village Panchnota, Nangal Chaudhary, Distt-Mohindergarh	Granted from 14/10/2020 - 31/03/2024
11	JAI DURGA STONE CRUSHER, Khewat No. 5, Khatoni NO. 5, M.No. 56, Kila No. 14 (8-0) total 8 Kanal 0 Marla at Village Begopur, Nangal Chaudhary, Distt-Mohindergarh	Granted from 11/12/2021 - 31/03/2026
12	JAI HIND STONE CRUSHER Khewat No. 173, Khatoni No. 202, M.No. 16, Kila No. 19 (5-12), 20/1 (0-4), 21 (0-5) & 22 (5-19) Total 12 Kanal 0 Marla at Village Lutafpur, Narnaul, DistrictMohindergarh	Granted from 07/07/2021 - 31/03/2026
13	SHREE NARAYAN STONE CRUSHER, Khewat No. 18, Khatoni NO. 20, M.No. / Kila No. 24//24 Min East (6-0) & 27//4 Min North (6-0) total 12 Kanal 0 Marla AT VIII-Khatoli Ahir, Nangal Chaudhary Distt-Mohindergarh	Granted from 06/06/2022 - 31/03/2027
14	Dev Shri Krishna Stone Crusher, Khewat No. 31, Khatoni No. 34, M.No. 98, Kila No. 20/3 & 21 (8-16) Khewat No. 68, Khatoni No. 83, M.No. 98, K.No. 15/2 & 16(13-6), Khewat No. 70, Khatoni No. 85, M.No. 99, Kila No. 24/2 & 25 (12-0) Total 32 Kanal 12 Marla Vill-Zerpur, Distt-Mohindergarh	Granted from 06/02/2023 - 31/03/2027

Sr. No.	Name of Stone Crusher	CTO Details
15	DEVA STONE CRUSHER, Khewat No. 6, Khatoni NO. 6, M.No. / Kila No. 7//22/1 (7-04) & 22//2/2/1 (4-16) total 12 Kanal 0 Marla at VIII-Berundla, Nangal Chaudhary Distt-Mohindergarh	Granted from 04/06/2022 - 31/03/2027
16	JC STONE CRUSHER Khewat No. 63, Khatoni No. 67, M.No. 8, Kila No. 14 min East (6-0) & 15 Min West(6-0) total 12 Kanal 0 Marla at VIII-Khatoli Ahir, Nangal Chaudhary, Distt-Mohindergarh	Granted from 03/02/2022 - 31/03/2026
17	SHIV SHAKTI STONE CRUSHER UNIT II, Khewat No. No. 250, Khatoni No. 277, M.No. 52, Kila No. 24 min East (7-8) & 25 min West (0-12) Total 8 Kanal 0 Marla at Village-Begopur, Nangal Chaudhary, Distt-Mohinergarh	Granted from 02/10/2019 - 31/03/2024
18	SATYAM STONE CRUSHER UNIT II MUSTKIL NO 57 KILLA NO. 12/2/1 & 19/2, VILLAGE BEGOPUR TEHSIL NARNUAL	Granted from 01/10/2021 to 31/03/2026
19	Siddhi Vinayak Stone Crusher VIII-Dholera, Narnaul, Distt-Mohindergarh Khewat No. 361, Khatoni No. 400, M.No. 51, Kila No. 19/2 ( 6-12) & Khewat No. 365, Khatoni No. 409, M. No. 51, Kila No. 22 (1 -15) total measuring 8 K 7 M MAHENDRAGARH	Granted from 01/10/2021 to 30/09/2026
20	Shree Ram Stone Crusher, Khewat no. 13, khatoni no. 26, kila no. 19//6 (4-5), 7 (1-8), 14(1-4), 15/1 (5-0) total land ( 11 kanal 17 Marla) Vill.-Jainpur, Narnaul, Distt. Mohindergarh	Granted from 01/10/2020 - 31/03/2025
21	Jai Hanuman Stone Crusher Company Kila No. 19//16(7-11), 20//11(2-8), 20(2-17) Vill-Jainpur, Tehsil-Narnaul, DisttMohindergarh	Granted from 01/10/2020 - 31/03/2025
22	Jai Stone Crusher Co., Khewat no. 16, Khatoni no. 46- 48, Kita no. 35, Tadadi rakba 145 kanal 9 marla Vill- Bakhrija, Narnaul, Mohindergarh	Granted from 01/10/2020 - 31/03/2024
23	Maman Grit Udyog, Khasra no. 182/209 Vill- Begopur, Tehsil-Narnaul, Mohindergarh	Granted from 01/10/2020 - 31/03/2024
24	M J ENTERPRISES, Khewat No. 6, Khatoni No. 6, M.No. 41, Kila No. 24 (6-3), 25/1 (1-14), 16/2 (0-8), 17 (1-13), Village-Kultajpur, Tehsil-Narnaul, District-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
25	Shree Shyam Stone Crusher Khewat No. 177, Khatoni No. 243, M.No. 43, Kila No. 9 (5-2) & 12 (3-18) at Vill-Kultajpur, Tehsil-Narnaul Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
26	Nirvaan Infrastructure At Khewat No. 143, Khatoni No. 170, M.No. 13, Kila NO. 17(8-0), 18(8-0), 19(5-14) & 24/1 (2-0) (Total 23K-14M), Vill-Lutafpur, Terhsil-Narnaul Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
27	SHRI HARI STONE CRUSHER Khewat No. 157, Khatoni No. 185, M.No. 16, Kila No. 9/3(2-0), 11/3 (2- 01), 12 (8-0) at Village-Lutafpur, Tehsil-Narnaul, District-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
28	Sheranwali Stone Crusher, Khewat No. 25, Khatoni No. 54, total 45 kanal 9 marla Vill- Bakhrija, Narnaul, Distt. Mohindergarh	Granted from 01/04/2023 - 31/03/2028
29	ARIHANT STONE CRUSHER Khewat No. 235, Khatoni No. 262, M.No. 57, Kila No. 2/2 (8-0) Total 8 Kanal 0 Marla at Village-Begopur, tehsil-Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
30	DEV STONE CRUSHER, M. No. 53, Kila No. 16/1(4-8), 16/2(3-4) & M.No. 52, Kila No. 20/2(1-12) Total 9 Kanal 4 Marla at Village-Begopur, Nangal Chaudhary, Distt-Mohinergarh	Granted from 01/04/2023 - 31/03/2028
31	SHREE GANESH STONE CRUSHER, Khewat No. 73, Khatoni No. 80, M.No. 52, Kila No. 20/1 Min North (4-15), 11/1 Min South (0-12), 11/2 Min South (2-15) at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028

Sr. No.	Name of Stone Crusher	CTO Details
32	SHIKOHPUR STONE CRUSHER COMPANY, Khewat No. 288, Khatoni No. 319, M.No. 62, Kila No. 7/1/2 (6-10), 15/1(1-10) at Village-Dholera, tehsil-Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
33	ASHA STONE CRUSHING CO, Khwat No. 110, Khatoni No. 128, Mustil & Kila No. 62 / / 5/2(6-16), 6 Min west(5-18), 343/1 min west (0-14) total 13 Kanal 8 Marla VILLAGE DHULEDA NARNAUL MAHENDERGARH	Granted from 01/04/2023 - 31/03/2028
34	JAI SHREE SHYAM STONE CRUSHER M.No. 51, Kila No. 23/3 (1-10), 24(7-11), 16/2/2/1(0-6), 17/2/2(0-10), 17/3/2(0-3), 25/1(1-18) & 25/2 (0-2) Total 12 Kanal 0 Marla at VIII-Dholera, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
35	JAI BABA SHYAM STONE CRUSHER M.No. 51, Kila No. 16/2/2/2 (1-1) & 25/3 (5-19), M.No. 52 Kila NO. 21/1/1(5-0) Total 12 Kanal 0 Marla at Village-Dholera, Tehsil-Nangal Chaudhary, District-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
36	Jai Shree Krishna Stone Crusher, Khewat No. 11, Khatoni No. 25, Mustil & Kila No. 16/23 (1-0), 19/3(7-14) total 16 Kanal 14 marla Vill-Jainpur, Narnaul, Mohindergarh	Granted from 01/04/2023 - 31/03/2028
37	Mahashiv Stone Crusher (DDR Stone) Khewat No. 9, Khatoni No. 21 & 22, Kila No. 19//25, 8-0, 31//5, 8-0, 30//1, 3-0 Vill-Jainpur, Narnaul, Distt-M/garh	Granted from 01/04/2023 - 31/03/2028
38	NEW SIDDHI VINAYAK STONE CRUSHER, Khewat No. 37, Khatoni No. 41, M.No. 25, Kila No. 17 (8-0), 24(2-16) & 25 min West (1-4) Total 12 Kanal 0 Marla, VIII-Khatoli Ahir, Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
39	HINDUSTHAN STONE CRUSHER, M.No. 11, Kila No. 9/2(4-0), 12/1(4-0), 12/2(3-11) & 13/1(3-11) Total 15 Kanal 02 Marla at VIII-Khatoli Ahir, Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
40	SHREE GANPATI STONE CRUSHER, Kh. No 66, Khatoni No 70, M.No. 7, Kila No 10/2 min West-South (2-10) & M.No. 8 Kila No 6(8-0), 7 min East-South (2-0) Total 12 K.10 M. at VIII-Khatoli Ahir, Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
41	Nihal Stone crusher, Kila no. 56//6, 15 Min ( 15 kanal 11 Marla) Vill-Begopur, Narnaul, Distt-Mohindergarh	Granted from 01/04/2022 - 31/03/2027
42	Bhagwati Grit Udyog, Khewat No. 110/13/8, 13/3 14-17, 18/1, 18/2 Vill-Zerpur, Mohindergarh	Granted from 01/04/2022 - 31/03/2027
43	Maa Durga St. Cr. (Dalal Construction Co.), Kila no. 110-1/2 (6-0), 2//2(2-0), 2(8-0) Vill-zerpur, Mohindergarh	Granted from 01/04/2022 - 31/03/2027
44	Laxmi Stone Crusher Khewat No. 190, Khatoni No. 256, M.No. 44, Kila No 14/2 (3-4), 15/2(3-19), 16/2(2-0), 17/1(3-0) at Village Kultajpur, Narnaul District-Mohindergarh	Granted from 01/04/2022 - 31/03/2027
45	Shivalik Stone Crusher Co., Khewat no. 19, Khatoni no. 22, kila no. 13//3, 4/2, (4-11), (0-18) Vill-Gangutana, Nangal Chaudhary, Narnaul	Granted from 01/04/2022 - 31/03/2027
46	Ishwar Stone Crushing Co., Khewat No. 24, Khatoni No. 53, Kila No. 7/11/1(2-19, 11/2(4-5), 12, Vill. Bakhrija, Narnaul	Granted from 01/04/2022 - 31/03/2027
47	Rohit Stone Crusher Company, Khewat no. 16, Khatoni no. 46,48, kila no. 8/15, 16 ( 16 kanal 12 Marla) Vill. Bakhrija, Narnaul, Distt. Mohindergarh	Granted from 01/04/2022 - 31/03/2027
48	Jayoti Stone Crusher, Khewat no. 7, Khatoni no. 36, kila no. 8//5/ 2(3-3), 6/1(3-3) & 7 ( 7-11) Vill-Bakhrija, Narnaul, Distt-Mohindergarh	Granted from 01/04/2022 - 31/03/2027

Sr. No.	Name of Stone Crusher	CTO Details
49	Rajokari Stone Cr. (Kontech Crushing Co.,) Khewat no. 16, khatoni no. 46 & 48, rakba 140 kanal & 16 Marla, khasra no. 7//21 (8-0), 22 (7-1) & 8//25/2 ( 5-12) Vill-Bakhrija, Narnaul, Distt-Mohindergarh	Granted from 01/04/2022 - 31/03/2027
50	Shivalya Stone Crusher, Kila no. 57//9/2, 10/1, 10/2, 12/1 & 13/1 Vill-Begopur, Narnaul, Distt-Mohindergarh	Granted from 01/04/2022 - 31/03/2027
51	New Haryana Stone Crusher, Khasra no. 57//8, 9/1, 13/1, Vill-Begopur, Narnaul, Distt-Mohindergarh	Granted from 01/04/2022 - 31/03/2027
52	Parkash Stone Crusher, Khewat no. 173, 178, khatoni no. 198, 203 and Kila no. 57//7-8, 13/1, 14/1/1, Vill-Begopur, Narnaul	Granted from 01/04/2022 - 31/03/2027
53	Raj Stone Crusher, Khewat no. 178, hatoni no. 203, kila no. 56/15 & 57 //1 ( 14 kanal 8 marla) Vill.-Begopur, Narnaul, Distt. Mohindergarh	Granted from 01/04/2022 - 31/03/2027
54	Satyam Stone Crusher, Khewat no. 182, khatoni no. 209, kila no. 57/12/2, 13/2, 18,19/1, 19/2 ( 19 kanal) Vill-Begopur, Narnaul, Distt-Mohindergarh	Granted from 01/04/2022 - 31/03/2027
55	Bajrang Stone Crusher Khewat No. 362, Khatoni No. 403, M.No. 50, Kila No. 24/1 (1-16) & 24/2 (6-12) Total 8 Kanal 08 Marla at Village Dholera, Nangal Chaudhary District Mohindergarh	Granted from 01/04/2022 - 31/03/2027
56	Shree Balaji Stone Crusher, Khewat No. 213, Khatoni No. 247, Mustil & Kila No. 62 // 3, Rakba 7 Kanal 12 marla Vill-Dholera Mahendragarh	Granted from 01/04/2022 - 31/03/2027
57	Shree Shyam Stone Crusher, Khewat No. 237, Khatoni No. 269, Kila No. 51 // 13, (8-0), 17/3/3 (3-16), 18(8-0), 19/1 (0-2)Vill-Dholera, Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2022 - 31/03/2027
58	Mahalaxmi Stone Crusher, Khewat No. 197, Khatoni No. 231, Kila No. 50/16/2, 6/15, Vill-Dholera, Nangal Chaudhary, Mohindergarh	Granted from 01/04/2022 - 31/03/2027
59	Krishna Stone Crusher Khewat No. 365, Khatoni No. 409 (51/22) 2/19, 410 (51/23/2),1/18, 411 (51/23/1) 2/5, 412(51/23/2) 413 (51/23/2) at Vill-Dholera, Narnaul, Distt-Mohinergarh	Granted from 01/04/2022 - 31/03/2027
60	Shiv Stone Crusher Khewat No. 362, Khatoni No. 402, M. No. 50, Kila No. 17 At Vill-Dholera, Nangal Chaudhary, Narnaul, Distt-Mohindergarh	Granted from 01/04/2022 - 31/03/2027
61	Jai Hind Stone Crusher, Kila no. 50 ( 25 kanal 3 marla) VPO-Jainpur, Narnaul, Distt. Mohindergarh	Granted from 01/04/2022 - 31/03/2027
62	SHREE SHYAM BABA STONE CRUSHER M.No. 11, Kila No. 20/2 min East (2-0), 19/2 min West (2-0), 21/1/1 min East (1-11), 22 min West(2-11) & 21/1/2(1-16) Total 9 Kanal 18 Marla at Vill-Khatoli Ahir, Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2022 - 31/03/2027
63	SHREE VINAYAK STONE CRUSHER Khewat No. 8, Khata No. 8, M.No. 42, Kila No. 19/2(5-6), 20/1 (4-12), 21/2 (4-11) 22/1 (4-11) At Village-Kultajpur, Tehsil-Narnaul, District-Mohindergarh	Granted from 01/04/2022 - 31/03/2025
64	Om Grit Crusher, Khewat no. 15, Khatoni no. 45, kila no. 7//8 (4-8) & 9 ( 9-13) total 14 Kanal 1 Marla Vill.-Bakhrija, Narnaul	Granted from 01/04/2021 - 31/03/2026
65	SHREE BALAJI GRIT UDYOG M.No. 23, Kila No. 9 (8-0), 2 min South (4-0), 8/2 min West (6-0), 13/1 min West (2-0), 12/1 (2-0), 12/2 (6-0) Total 28 Kanal 0 Marla at Village-Gangutana, Tehsil-Nangal, Chaudhary, Distt-Mohindergarh	Granted from 01/04/2021 - 31/03/2024

Sr. No.	Name of Stone Crusher	CTO Details
66	SHREE GANESH STONE CRUSHER, M.No. 7, Kila NO. 1/1 Min West (4-06-1), 1/2 Min West (0-13-8) & 10 min West (5-0) 10 Kanal 0 Marla at Vill-Bakhrija, Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2020 - 31/03/2025
67	DHARAM GRIT UDYOG M.No. 56, Kila No. 7/1 (7-8), 7/3 & 8/1/2 (4 -12) & 7/2, 7/4, 8/1/1 (6 marla 5 sarsai) Total 12 Kanal 6 Marla 5 Sarsai at Village-Begopur, Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2020 - 31/03/2024
68	SHREE BALAJI GRIT UDYOG M.No. 56, Kila No. 13/3 (5-2), 18(2-4), 13/1 (2-15) & 13/2 ( 2 Marla 4 sarsai) Total 10 Kanal 3 Marla 4 Sarsai at Village-Begopur, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2019 - 31/03/2024
69	Jai Bajrang Bali Stone Crusher, Khasra no. 23/1/2, 10 Vill-Gangutana, Narnaul	Granted from 01/04/2022 - 31/03/2027
70	Shree Shyam Stone Crusher, KHEWAT NO. 36, KHATONI NO. 88, M.NO. 43, KILA NO. 16/2 (6-0) & 17(6-0), AT VILLAGE-GARHI, DISTRICT-MOHINDERGARH	Granted from 01/04/2023 - 31/03/2028
71	Balaji Stone Crushing Company Khasra No. 44//6(7-8), 7 (8-0) 15/1 (1-13) Vill Garhi, PO-Khudana, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
72	Shree Shyam Grit Udyog, Khasra No. 24, Kila No. 16 & 17, total 16 Kanal, Vill.-Garhi, Mohindergarh	Granted from 01/04/2022 - 31/03/2027
73	Jai Durga Maa Stone Crusher, Kila no. 44/4, 5,8, 7, 8 khewat no. 87, khatoni no. 156 Vill Garhi, Mohindergarh	Granted from 01/04/2022 - 31/03/2027
74	Pooja Stone Crusher, Kila no. 53/9, 10, khewat no. 2, khatoni no. 6 Vill-Garhi, Mohindergarh	Granted from 01/04/2022 - 31/03/2027
75	Shiv Grit Udyog, Khasra no. 44, kila no. 24, ( 4-6), 2597-8) total 11 kanal 14 marla Village-Garhi, Tehsil & District-Mohindergarh	Granted from 01/04/2019 - 31/03/2024
76	Banshi Stone Crusher, Rect/Kila No. 95//2, 3min east 8 min east total measuring 21 Kanal 18 marla Vill-Bayal, Narnaul, Distt-Mohindergarh	Granted from 01/10/2020 - 31/03/2025
77	BHAWANI GRIT UDYOG Khewat No. 58, Khatoni No. 62, M.No. 8, Kila No. 17/1(7-11), 18/1 min East (4-09) Total 12 Kanal 0 Marla At Village-Khatoli Ahir, Tehsil-nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
78	GANESH STONE CRUSHER Khewat No. 75, Khatoni No. 81, M.No. 8, Kila No. 23 (8-0) At Village-Khatoli Ahir, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
79	Bajrang Bali Stone Crusher, Khasra No. 98//17/2/2, 24, 109//4/1, 3/2, 18/3/2 Vill-Zerpur, Narnaul, Mohindergarh	Granted from 01/10/2020 - 30/09/2024
80	Haryana stone crusher Kila NO. 25//19,20, Vill: garhi distt. Mahendergarh	Granted from 31/10/2022 - 31/03/2027
81	Shree Baba Jairamdass Grit Udyog, Khewat No. 5, Khatoni No. 15, Kila No. 35, total 206 kanal 4 marla Vill-Garhi, Distt-Mohindergarh	Granted from 01/08/2022 - 31/03/2027
82	LAXMI VISHNU STONE CRUSHING COMPANY, Khewat No. 10, Khatoni NO. 22, Kila No. 31//5(8-0) & 30//1(1-10), At Village-Jainpur, Tehsil-Nangal Chaudhary, District-Mohindergarh	Granted from 01/04/2023 - 31/03/2028
83	JMD Stone Crushing Company Part I Khewat No. 5, Khatoni No. 5, Kila NO. 16//20, 21 Min Vill-Jainpur, Narnaul, Distt-Mohindergarh	Granted from 01/10/2020 - 31/03/2024
84	JMD Stone Crushing Company <b>Part II</b> Khewat No. 5, Khatoni No. 5, Kila NO. 16//21 Min,19//1 VillJainpur, Narnaul Distt-Mohindergarh	Granted from 01/04/2021 - 31/03/2026

## Annexure-6



**Dated 21/08/2023**

To

1. All (consent) Branch in-charges, HSPCB.
2. All Regional Officers, HSPCB.

**Subject: Environment Guidelines for stone crushing units-reg.**

**Reference:** CPCB, letter vide no. CP-12/9/2022-IPC-V-HO-CPCB-HO/1909 dated 01.08.2023.

In this connection, please find enclosed herewith the copy of a letter received from the CPCB, MoEF & CC, Govt. of India, Parivesh Bhawan, East Arjun Nagar, Delhi-110032 vide letter under reference regarding the subject noted above for your information.

**DA/As above**

**Sr. Env. Engineer (HQ)  
For Member Secretary**



CP-12/9/2022-IPC-V-HO-CPCB-HO

August 01, 2023

To

The Member Secretary,  
(As per the list enclosed)

**Subject: Environmental Guidelines for Stone Crushing Units - reg.**

Sir,

Central Pollution Control Board has formulated "Environmental Guidelines for Stone Crushing Units" to control the air pollution in the Country. A copy of Guidelines is attached for ready reference and implementation in the State/UT.

This issued with the approval of Competent Authority, CPCB.

Yours faithfully

(Anamika Sagar)

Addl. Director & Div. Head (IPC- V)

Encl.: As above

Copy to:

- 1 All Regional Directorates : For information and necessary action,  
Central Pollution Control Board please  
(list enclosed)
- 2 The Chairperson : For kind information, please  
Commission for Air Quality  
Management in National Capital Region  
and Adjoining Areas,  
17th Floor, Jawahar Vyapar Bhawan,  
(STC Building), Tolstoy Mparg,  
New Delhi – 110001
- 3 PS to CCB : For kind information of CCB, please.
- 4 PS to MS : For kind information of MS, please.

(Anamika Sagar)

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

**List of State Pollution Control Boards**

**7481**

1.	The Member Secretary Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007.	11.	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49,4th & 5th Floor, Church Street, Bangalore-560001
2.	The Member Secretary Arunachal Pradesh Pollution Control Board Govt of Arunachal Pradesh, Department of Environment & Forests, ParyavaranBhawan, Yupia Road, PapuNalah, Naharlagun-791110, Arunachal Pradesh	12.	The Member Secretary Kerala Pollution Control Board Plamoodu Junction, Pattom Palace, P.O. Thiruvananthapuram – 695 004
3.	The Member Secretary Assam Pollution Control Board Bamunimaiden, Guwahati – 781021, Assam	13.	The Member Secretary Madhya Pradesh Pollution Control Board ParyavaranParisar, Sector E-5, Araera Colony, Bhopal – 462 016
4.	The Member Secretary Bihar State Pollution Control Board, PariveshBhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna-800010, Bihar	14.	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2 <sup>nd</sup> - 4 <sup>th</sup> floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai – 400 022.
5.	The Member Secretary Chhattisgarh Environment Conservation Board Commercial Complex, Chhattisgarh Housing Board Colony, Kabir Nagar, Raipur-492001, Chhattisgarh	15.	The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphelpat, Imphal – 795 004.
6.	The Member Secretary Goa Pollution Control Board Dempo Tower, 1st Floor, EDC Patto Plaza, Panaji-403001, Goa	16.	The Member Secretary Meghalaya Pollution Control Board Arden, Lumpyngngad, Shillong – 793 014
7.	The Member Secretary Gujarat Pollution Control Board ParyavaranBhawan, Sector 10-A, Gandhi Nagar – 382010, Gujarat	17.	The Member Secretary Mizoram Pollution Control Board Silver House, Tuikhuahtlang, Aizwal - 796001.
8.	The Member Secretary Himachal Pradesh Pollution Control Board Him Parivesh, Phase-III, New Shimla – 171 009.	18.	The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur, Nagaland - 797112.
9.	The Member Secretary Jammu & Kashmir Pollution Control Board PariveshBhawan, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar(J&K)	19.	The Member Secretary Odisha State Pollution Control Board, (Department of Forest & Environment) ParibeshBhawan, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar – 751 012.
10.	The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834004, Jharkhand	20.	The Member Secretary Punjab Pollution Control Board VatavaranBhawan, Nabha Road Patiala – 147 001

21	The Member Secretary State Pollution Control Board Forest, Environment Wildlife Management Department Government of Sikkim Forest Secretariat, Deorali, Gangtok -737102 East Sikkim	26	The Member Secretary Tripura Pollution Control Board, Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti P.O. Kunjaban, Agartala (W) – 799 006, Tripura.
22	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Anna Salai Guindy, Chennai – 600 032	27.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun, Uttarakhand
23.	The Member Secretary Telangana Pollution Control Board A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana 500018	28.	The Member Secretary West Bengal Pollution Control Board No. 10A, Block - LA, Sector III, Bidhan Nagar, Kolkata - 700 091.
24	The Member Secretary Rajasthan Pollution Control Board A-4, JalaneDungri Institutional Area Jaipur – 302 004	29 ✓	The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109 Chandigarh
25	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010		

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**Environmental Guidelines  
for  
Stone Crushing Units**



**Central Pollution Control Board**

**Ministry of Environment, Forest and Climate Change**

**Parivesh Bhawan, East Arjun Nagar**

**Delhi-110032**

**(July, 2023)**

## 1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

## 2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

### 3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

**3.1 Transportation of raw material:** Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

**3.2 Primary crushing:** Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

**3.3 Secondary crushing:** After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

**3.4 Screening:** From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

**3.5 Tertiary crushing:** Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

**3.6 Product storage and loading:** After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

#### **4.0 Environmental issues associated with Stone Crushing Units**

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

### 5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> <li>• Three sides and top should be covered and one side may be kept open for vehicular movement.</li> <li>• Water sprinklers should be provided on approach roads.</li> </ul>

Primary Crushing/ Jaw Crusher	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>• Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (<b>Figure-1</b>)</li> <li>• Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.</li> </ul>
Secondary Crushing	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>• Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.</li> </ul>
Screening	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation.</li> <li>• Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house.</li> <li>• Dust extraction system connected with bag filter to be provided.</li> <li>• Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.</li> </ul>
Tertiary Crushing	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided.</li> <li>• Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.</li> </ul>

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided ( <b>Figure-2 &amp; Figure-2(a)</b> ).
Product storage	<ul style="list-style-type: none"> <li>• Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source.</li> <li>• All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying.</li> <li>• Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.</li> </ul>

### 5.1 General Measures

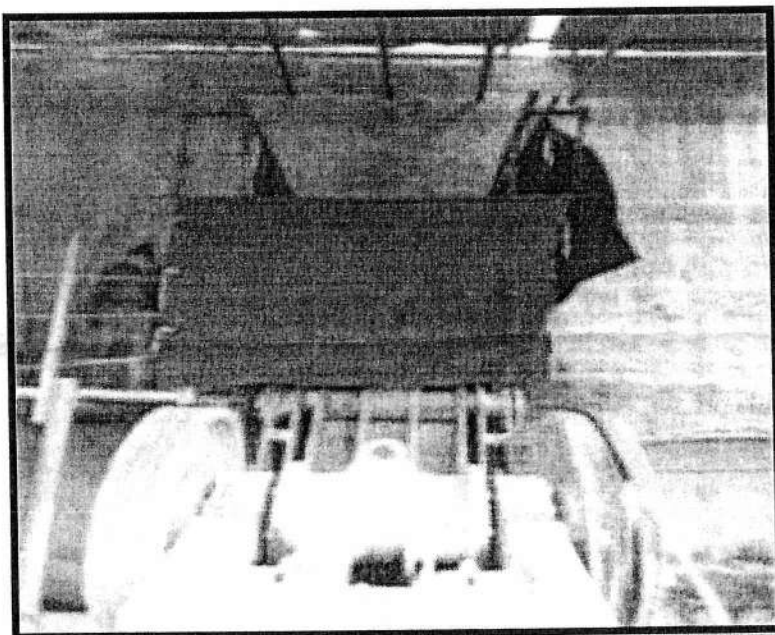
- i. Wind breaking wall: GIMS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

#### 6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



**Figure-1:** Covering of Primary/Jaw crusher

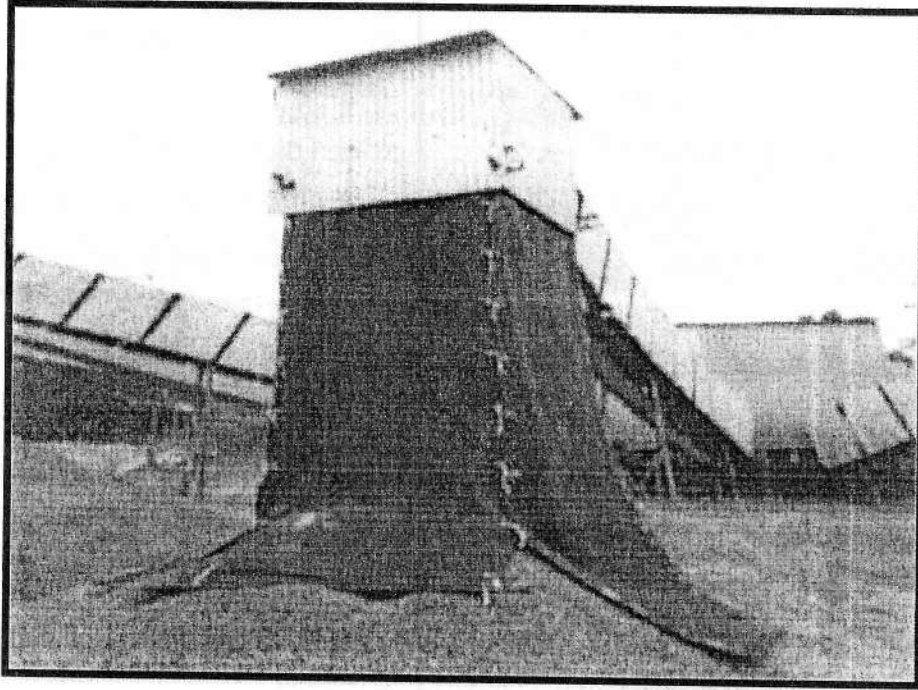


Figure-2: Chute from top of discharge point

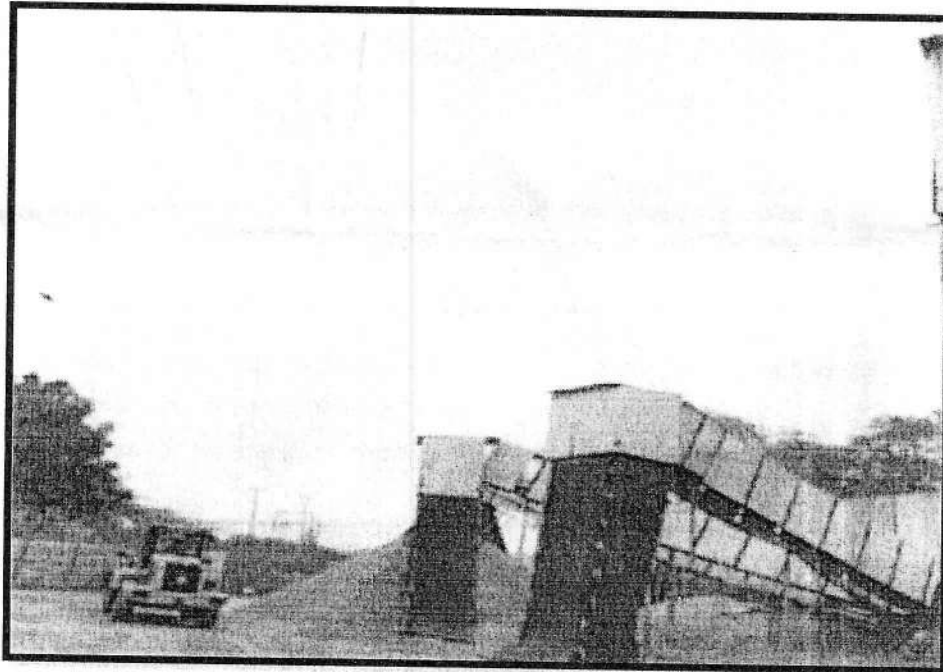


Figure-2(a): Chute from top of discharge point

## Format/Checklist for SPCBs/PCCs before issuance of CTE &amp; CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
<b>General</b>			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

\*\*\*\*

## Annexure-7

## HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula

Ph – 0172- 577870-73, Fax No. 2581201

E-mail- hspcbho@gmail.com

Order

Whereas, an Original Application no. 607 of 2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors and OA No. 667 of 2018, Mahendra Singh Vs State of Haryana and Others, clubbed with OA No. 679 of 2018 and OA No.599 of 2019 in the matter of crushing of stone or other such minerals in the Districts of Charkhi Dadri and Mahendergarh were filed before the Hon'ble National Green Tribunal (NGT) regarding remedial action for enforcement of the environmental norms under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974;

Whereas, Hon'ble NGT vide its order dated 18.01.2023 passed in Original Application no. 607 of 2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors. directed that the number of operating stone crushers be suitably reduced so as to be within the carrying capacity and the numbers of units which are to be allowed to operate should be fixed having regard to the carrying capacity; and

Whereas, in compliance of the order dated 18.01.2023 & 10.08.2023 passed by the Hon'ble NGT in OA No. 607 of 2018 and 667 of 2018, a meeting was held on 28.08.2023 and 04.09.2023 and it was decided that the previous years' data of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) of both the districts may be examined and necessary directions may be issued to the concerned stakeholders;

Whereas, during winter season Graded Response Action Plan (GRAP) is implemented and action is taken in the NCR Districts of the State, as per the directions being issued by the Commission for Air Quality Management (CAQM) from time to time;

Whereas, matter has been examined at the level of the Board and Ambient Air Quality data of both CAAQMS Stations for summer season has been observed to be on higher side in the month of May and therefore, for reducing air polluting activities within the scope of Carrying Capacity in summer months, the operation of stone crushing units is required to be restricted appropriately.

In view of above, in exercise of the powers conferred under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 it is hereby ordered that all the stone Crushing Units operating in the districts of Charkhi Dadri and Mahendergarh shall operate only during **night time (i.e. 08.00 PM to 06.00 AM)** during the month of May. Any non-compliance/violation in respect of the above shall attract legal action, including penal action and/or levy of environmental compensation, as per policy.

These orders shall come into force with immediate effect.

I/173447/2023

7496

Dated Panchkula, the

P. Raghavendra Rao

15th September, 2023

Chairman, HSPCB

Endst. No. HSPCB/PLG/2023/

Dated 16/09/2023

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Branch incharge (IT) for uploading the orders on the website of the Board.

Chief Env. Engineer  
For Chairman

Endst. No. HSPCB/PLG/2023/

Dated:

A copy of the above is forwarded to the following for information of the officers:-

1. PS to ACS to Govt. of Haryana, Environment Department.
2. PS to Chairman
3. PA to Member Secretary

Chief Env. Engineer  
For Chairman

Minutes of meeting of Joint Committee held on 01.09.2023 for finalizing formula for imposing final environmental compensation by Joint Committee in compliance of Hon'ble National Green Tribunal, New Delhi order dated 18.01.2023 & 10.08.2023 in the matter of OA No. 667/2018 (Mahendra Singh Vs. State of Haryana and Ors) with OA No. 679/2018 (Tejpal Vs. State of Haryana and Ors) and OA No. 599/2019 (Bishamber Singh Vs. State of Haryana and Ors).

A meeting of the joint committee of the following officers, constituted by the Hon'ble National Green Tribunal, New Delhi, was held on 01.09.2023 at VC Room, Mini Secretariat, Narnaul, to finalize the environmental compensation.

1. Member Secretary, State PCB.
2. District Magistrate, Mahendragarh.
3. Central Pollution Control Board (Regional Director, CPCB, Chandigarh - Through VC)
4. Divisional Forest Officer, Forest Department.

The following officers also participated in this meeting:-

- i) Dr. Mangal Sain, HCS, City Magistrate, Mahendragarh.
- ii) Sh. Krishan Kumar, R.O., HSPCB, Mahendragarh Region.
- iii) Sh. Bhupinder Singh, Mining Officer, Narnaul.
- iv) Sh. Anuj Narwal, AEE, HSPCB, Mahendragarh Region.
- v) Sh. Shiv Kumar, ADA, DC office, Narnaul.

The matter was discussed at length and keeping in view each and every aspect for the purpose, the following formula was developed and finalized for final environmental compensation on the basis of interim environmental compensation worth Rs. 20.00 lakhs imposed against each unit by the Hon'ble National Green Tribunal, New Delhi.


Factor	Point / compliance status w.r.t.	EC Factor/Scale (in % above base value of Rs. 20.0 Lakhs)	
A	Air Pollution Control Measures as per notification dated 11.05.2016	10 %,	
		Bifurcated on below mentioned aspects:-	
		Inadequate Covered shed	2.5 %
		Inadequate Boundary wall	2.5 %
		Insufficient Sprinklers	2.5 %
		Illegal source of water	2.5 %
B	Adequate green belt as per Notification dated 11.05.2016	05%	
C	Production capacity	15 % which is further, classified as per categorization mentioned in Table- 1 below	

**Table-1 Factor based upon production capacity as per CTO issued by HSPCB- C**


Scale	Small	Medium	Large
Production Capacity	Upto 400 TPD	401 to 1500 TPD	1501 & above TPD
Factor	5 % above	10 % above	15 % above

  
Regional Officer, HSPCB,  
Mahendragarh Region

  
Divisional Forest Officer,  
Mahendragarh

  
Regional Director,  
CPCB, Chandigarh

  
Deputy Commissioner, Mahendragarh

  
Member Secretary, HSPCB, Panchkula

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**For signature regarding meeting held on 01.09.2023 for finalizing formula for imposing final environmental compensation by joint committee in Hon'ble NGT OA No. 667 of 2018 and others.**

2 messages

---

**HSPCB RO MG Mahendragarh** <hspcbromg@gmail.com>  
To: Suneel Dave CPCB RD CHD <sdave.cpcb@gmail.com>, sdave.cpcb@nic.in

Wed, Sep 13, 2023 at 10:30 AM

Respected Sir,

Kindly see the attached file on the subject cited above For signature regarding meeting held on 01.09.2023 for finalizing formula for imposing final environmental compensation by joint committee in Hon'ble NGT OA No. 667 of 2018 and others.

You are requested to kindly give signature on the same and sent back through email at the earliest, so that same can be submitted before NGT before the next date of hearing i.e. 20.09.2023.

With Regards

O/o Regional Officer, HSPCB,  
Mahendragarh Region.

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in),E-Mail:- [hspcbromg@gmail.com](mailto:hspcbromg@gmail.com)

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 **Final Formula.pdf**  
706K

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**Suneel Dave** <sdave.cpcb@gmail.com>  
To: HSPCB RO MG Mahendragarh <hspcbromg@gmail.com>  
Cc: sdave.cpcb@nic.in

Wed, Sep 13, 2023 at 11:16 AM

Okay.  
Thanks.

Suneel Dave  
[Quoted text hidden]

## Annexure-9

**Proceedings of the meeting held on 02.05.2023 at 11:30 Hrs. of High Powered Committee constituted vide Govt. of Haryana, EF&W Department Order Endst. No.16/03/2023 - 3Env dated 19.04.2023 for implementation of orders passed by Hon'ble NGT in M.A. No. 74/2022 in O.A No. 976 of 2019- Gurinder Singh &Ors. vs Union of India &Ors.**

The list of participants attached as Annexure-A.

The Member Convener of the Committee explained the directions issued by the Hon'ble NGT in M.A. No. 74/2022 in OA No.976 of 2019- Gurinder Singh & Ors. vs. Union of India & Ors., to the participants. In compliance of these orders, Govt. of Haryana, EF&W Department vide Order Endst. No.16/03/2023 – 3 Env dated 19.04.2023 constituted a High Powered Committee for planning and execution for utilisation of environment compensation funds. It was decided during the meeting held under the chairmanship of Chief Secretary on 03.03.2023 that the existing exclusive account for receiving the environmental compensation in the HSPCB will continue to be used and no separate account is required to be opened and funds will be released for utilization from this account by the Member Secretary, HSPCB based on the directions of the High Powered Committee. It was also informed that approx. Rs. 74.5 crore has so far been deposited on account of environment compensation in the exclusive account, out of which Rs. 52 crore has been deposited by different units as environmental compensation imposed by the HSPCB and Rs. 22.5 crore has been deposited through SEIAA as environmental compensation.

The order of Hon'ble NGT was discussed and suggestions for utilization of environmental compensation, keeping in view of NGT directions, were given by representatives of the departments.

After detailed discussion, it was decided that;

1. 50% amount of environment compensation shall be utilised in the districts from where the amounts were collected and the balance could be allotted to any district as per requirement of District Environment Plans.
2. School and Higher Education Departments may submit comprehensive proposals regarding funding eco-clubs and organizing awareness programmes in schools and colleges. The proposals may cover gaps under existing schemes and budget allotted in this regard. The proposals may include online courses for school/college students regarding environment awareness/issues.
3. Regional Officers of HSPCB may co-ordinate with Deputy Commissioners concerned and other stake holders departments to send proposals to meet gaps identified under the District Environment Plan and seek funds, with full justification.

4. The concerned departments may also submit detailed proposals for allocation of funds to undertake activities identified under the District Environment Plans, as per discussion held, if required.

Next meeting of the HPC will be held under the Chairmanship of ACS to Govt. of Haryana, Industries & Commerce Department and members of the Committee may be requested to attend the meeting personally.

The meeting ended with a vote of thanks to the Chair and all participants.

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#### **Annexure-A**

#### **List of participants (S/Sh)**

1. Vineet Garg, IAS, ACS to Govt. Of Haryana, EF&W Department
2. P. Raghavendra Rao, Chairman, HSPCB
3. Vikas Gupta, Secretary, Urban Local Bodies Department
4. Pardeep Kumar, Member Secretary, HSPCB
5. Ajit Singh, Dy. Director, Higher Education, Education Department
6. Sat Pal Sharma, HCS, Secretary, Secondary Education, Education Department
7. Mahabir Prasad, Addl. Director, Elementary Education, Education Department
8. Rakesh Kumar, Chief Engineer, Public Health Engineering Department
9. Arun Kumar Pandey, HoD, HSIIDC

GOVERNMENT OF HARYANA  
OFFICE OF THE DEPUTY COMMISSIONER, MAHENDRAGARH

Encl. No - 1303/DA

Mini Secretariat, Narnaul  
Dated 13-09-2023

From

The Deputy Commissioner,  
Mahendragarh at Narnaul

To

The Chairman  
Haryana State Pollution Control Board  
Panchkula  
Email:- [hspcbho@gmail.com](mailto:hspcbho@gmail.com), [hspcbms@gmail.com](mailto:hspcbms@gmail.com)

**Sub.- Proposal regarding procurement and installation of 05 Nos. Anti Smog Guns in District Mahendragarh through utilization of amount of environmental compensation.**

Ref.- Hon'ble NGT in OA No. 667 of 2018, 679 of 2018 & 599 of 2019 vide order dated 10.08.2023 & Regional Office, Mahendragarh, HSPCB letter No. 1291 dated 31.08.2023 (copy attached).

In this connection, it is intimated that this matter was discussed in details in the meeting with Worthy Member Secretary, HSPCB, Panchkula held on 01.09.2023 and decided to submit proposal of the same for further approval and sanctioned from High Powered Committee constituted under the chairmanship of Worthy Chief Secretary, Haryana regarding utilization of environmental compensation amount for allocation of funds for project concerning betterment of environment in the concerned district.

Accordingly, a proposal has been submitted by Regional Officer, HSPCB, Mahendragarh vide letter under reference for installation of Trolley Mounted Anti Smog Gun HRIFC 50 mtr. at 05 stone crushing clusters in District Mahendragarh of Rs. 7,50,000/- each + 18% GST = Rs. 8,85,000/- each. The total amount of this proposal for 05 such Anti Smog Gun will be Rs. 44,25,000/- (Forty Four Lakhs Twenty Five Thousand only). The above said proposal is forwarded to your goodself for fund allocation by considering the same in High Powered Committee, with following conditions:-


1. The cost proposed in the above said proposal is only for estimation purpose.
2. The procurement /purchase must be through tendering process or GEM portal.

Encl/- as above

Copy to.

No - 1304/DA

A copy of the above is forwarded to the Regional Officer, HSPCB, Mahendragarh at Rewari for information and further necessary action please.

  
Deputy Commissioner  
Mahendragarh at Narnaul  
Dated 13-09-2023

  
Deputy Commissioner  
Mahendragarh at Narnaul

7502



Haryana State Pollution Control Board  
Regional Office, Mahendragarh at SCO-D6 & D-7,  
Suncity Commercial Complex, Sector-6, A-Block Rewari  
Tele: 01274-244241, E-Mail: [hspcbromq@gmail.com](mailto:hspcbromq@gmail.com)



No. HSPCB/MG/2023/1291

Dated 31/8/23

**Most Urgent----- NGT matter**

To

The Deputy Commissioner,  
Mahendragarh at Narnaul

**Sub.- Proposal regarding procurement and installation of 05 Nos. Anti Smog Guns in District Mahendragarh through utilization of amount of environmental compensation.**

Ref.- Hon'ble NGT in OA No. 667 of 2018, 679 of 2018 & 599 of 2019 vide order dated 18.01.2023 & 10.08.2023 & Head Office letter No. 7858-7874 dated 15.05.2023.

In this connection, it is intimated that as per proceedings of the meeting held on 02.05.2023 of High Powered Committee constituted vide Govt. of Haryana, EF&W Department Order Endst. No.16/03/2023 - 3Env dated 19.04.2023 for implementation of orders passed by Hon'ble NGT in M.A. No. 74/2022 in O.A No. 976 of 2019- Gurinder Singh & Ors. vs Union of India & Ors. and vide letter under reference, Head Office has desired to arrange to set the proposal for fund allocation duly approved by Deputy Commissioner, so that same can be placed before committee of state Govt. for allocation of funds for project concerning betterment of environment (**copy attached**).

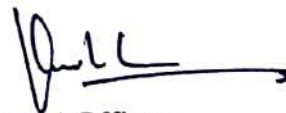
Till date HSPCB, Mahendragarh Region has already recovered the total amount of Rs. 5.33 Crores on account of environment compensation for the various violations. A proposal for installation of Trolley Mounted Anti Smog Gun HRIFC 50 mtr. at 05 stone crushing clusters in District Mahendragarh has been framed by this office. The quotation received from HRI Engineering Company, Plot No. 737, Basai Enclave Industrial Area, Part-II, Opp. Sector-10, Gurugram of Rs. 7,50,000/- each + 18% GST = Rs. 8,85,000/- each. The total amount of this proposal for 05 such 05 Nos. Anti Smog Gun will be Rs. 44,25,000/- (**copy attached**) The matter is also discussed in details in the meeting with Worthy ACS, Environment Department held on 28.08.2023 and desired that the same may be put up for approval through Deputy Commissioner.


Keeping in view of above, it is requested to please approve and forwarded the above proposal to the Chairman, HSPCB, C-11, Sector-6, Panchkula (Email:- [hspcbho@gmail.com](mailto:hspcbho@gmail.com)) at the earliest for further consideration in High Powered Committee please being a NGT matter and ATR is to be submitted before the next date of hearing i.e. 11.09.2023.

DA/- As above

Endst. No. HSPCB/MG/2023/1292

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for kind information, please.

  
Regional Officer  
Mahendragarh Region  
Dated 31/8/23.

  
Regional Officer,  
Mahendragarh Region  
o/c

<b>List of Non-complying units on which action taken by the Board of district Mahendragarh</b>		
<b>Sr. No.</b>	<b>Name of Stone Crusher</b>	<b>Status</b>
1	Bharat Stone Crusher, Khasra/ kila no. 44//14/1, 15/2/1 Vill-Garhi, Mohindergarh	Closed by Board
2	SHREE OM INFRASTRUCTURE COMPANY, Khewat No. 46, Khatoni NO. 48, M.No. 23, Kila No. 21/1 Min East (2-18), 22/1/1 (4-16), 22/2/1 (1-0) & 23/1 (4-8) total 13 Kanal 02 Marla at Village Berundla, Nangal Chaudhary, Distt-Mohindergarh	Closed by Board
3	Chhawri Stone Crusher, Khewat No. 9, Khatoni NO. 38, M.No. 8, Kila No. 7/2 & 8/1 at Vill-Bakhrija, Narnaul, Distt-Mohindergarh	CTO Revoked and Closed by Board
4	Shree Ganpati Stone Crusher, Khewat No. 12, Khatoni No. 41, Mustkil & Kila No. 8//2/2 (4-8) & 8//3/1 (5-4) Vill. Bakhrija, P.O Dholera, Narnaul Distt-Mohindergarh	CTO Revoked and Closed by Board
5	SHRI VINAYAK STONE CRUSHER, Khewat No. 10, Khatoni No. 10, M.No. 28, Kila No. 1 (8-0) & 10 min North (4-0) Total 12 Kanal 0 Marla at VIII-Berundla, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	CTO Revoked and Closed by Board
6	Balaji Stone Crusher Khewat No. 23, Khatoni No. 57, M.No. 49, Kila No. 17(8-0) at Vill-Garhi, Distt-Mohindergarh	CTO Revoked
7	Yaduvanshi Stone Crusher, Khewat No. 98//10 (8-0), 98/11 (7-11), 99/6 (8-0), 15/1 (3-16) Vill-Zerapur, Distt-Mohindergarh	CTO Revoked
8	HARE KRISHNA STONE CRUSHER Khewat No. 14, Khatoni No. 43, M.No. 3, Kila No. 24/1(7-0), M.No. 8, Kila No. 4/1/1 (1-19) at Village-Bakhrija, Tehsil-Nangal Chaudhary, District-Mohindergarh	CTO Revoked
9	Rathi Stone Crusher Co., Khasra no./ kila no. 30//18 Vill-Gangutana, Mohindergarh	CTO Revoked
10	Yog Milling And Crushing Unit Mustil no.-23,Kila no.-15,Village-Gangutana, Nangal Choudhary, Narnaul Mahendragarh	CTO Revoked
11	Krishna Arjun Buildtech Pvt. Ltd., Khewat No. 14, Khatoni No. 43, 44, Mustil & Kila No. 14 / / /11/2(3-15), 19(2-10), 22(2-18), 12(5-4), 13/2(3-1) Vill-Bakhrija, Narnaul, Distt-Mohindergarh	CTO Revoked
12	K S Y BUILDCON, Khewat No. 50, Khatoni NO. 72, M.No. 9, Kila No. 15/2/2 (2-17), 16/2 Min West (5-14) & 17/1 (0-9) total 9 Kanal 0 Marla at Village Khatoli Jat, Nangal Chaudhary, Distt-Mohindergarh	CTE Revoked & CTO expired
13	Sadashiv Stone Crusher, Kila no. 76/5, 70/21, 77/1,2 khewat no. 6, khatoni no. 18 Vill-Garhi Khudana, Distt-Mohindergarh	Closed by Board
14	SHREE KRISHNA STONE CRUSHING MILLS, Kila No. 98(20/1), 19,18(2/2), 23(2/1) VILLAGE ZERPUR, DISTRICT-MOHINDERGARH	Closed by Board
15	Bajrang Stone Crusher, Khewat No. 121, Khatoni No. 148, Khasra No. 53 total 260 kanal 15 marla Vill.-Faizabad, Narnaul	Closed By Board

## 7504

Sr. No.	Name of Stone Crusher	Status
16	Bhagwati Stone crusher, Kita no. 45//8/2/2, 9/1, 10/1, Vill. Mandlana, Distt-Mohindergarh	Closed by Board
17	Karota Stone Grinding, Khewat no. 32, khatoni no. 64, kila no. 12//20 (9-0), khewat no. 33, Khatoni no. 65, kila no. 13//16( 6-12) Vill-Karota, Narnaul, Distt-Mohindergarh	Closed by Board
18	Deepak Construction Co., Khasra No. 211, Vill Raghunathpura, Distt. Mohindergarh	Closed by Board
19	Jai Maa Kamakhaya Industries (Superb Star Promoters Private Limited), Khewat No. 20, Khatoni No. 22, Kila No. 30//3 (5-16) & 4(3-16) Vill-Gangutana, Nangal Chaudhary Distt-Mohindergarh	Closed By Board
20	Shree Balaji Stone Crusher, Kila no. 19/2, 9, 10, 11/1, khewat no. 4,5,6 Village Jainpur, Narnaul Distt.- Mohindergarh	Closed by Board
21	Shree Ganesh Stone Crusher, Khasra no. / kila no. 18/21 ( 7-4) & 23/1 (1-4) Vill-Gangutana, Narnaul, Distt. Mohindergarh	CTO Revoked and Closed by Board
22	Lakshmi Stone Crusher, Khasra No. 268, Kila No. 70/1, Khatoni No. 322 to 324 (25 Kanal 14 marla) Kultajpur Road, Lutufpur, Narnaul, Distt-Mohindergarh	CTO Revoked
23	Jai Mata Di Stone Crusher (Formely Jagdamba Stone Crusher), Khewat no. 16, khatoni no. 48, kila no. 7/19,20 Vill. Bakhrija, Narnaul Distt-Mohindergarh	CTO Revoked and Closed by Board
24	Sheetla stone Crusher, Khewat no. 16, khatoni no. 46, 48 kila no. 8/15, 16 ) 16 kanal 12 marla Vill. Bakhrija, Narnaul, Distt. Mohindergarh	Closed by Board
25	RAO STONE CRUSHER, Khewat No. 5, Khatoni NO. 5, M.No. / Kila No. 23//10/2 min West South(0-2), 23//11 Min West South (2-6), & 24//15 Min East South(7-9) total 9 Kanal 17 Marla at Vill-Khatoli Ahir, Nangal Chaudhary, Distt-Mohindergarh	Recommendation for closure and CTO revocation sent to HO
26	Godara Stone Crusher Rect/Kila Nos. 14, 15, 6 total 17 Kanal 6 Marla Vill-Garhi, Distt-Mohindergarh	Recommendation for closure and CTO revocation sent to HO
27	Keshav Stone Crusher Formely Yograj Infrastructure, Plant-III, Kila no. / Khasra no. 23//11,20, Vill. Gangutana, Narnaul	Recommendation for closure and CTO revocation sent to HO

Sr. No.	Name of defaulting stone crushing units	EC Imposed (in Rs.)
1	Dev Shri Krishna Stone Crusher, Kila No. 98//20/3, 21 Vill-Zerpur, Distt-Mohindergarh	1081250
2	Jai Hind Stone Crusher, Village Jainpur, PO Nangal Choudhary, District-Mohindergarh	187500
3	Laxmi Vishnu Stone Crushing Company, Khewat No. 10, Khatoni NO. 22, Kila No. 31//5(8-0) & 30//1(1-10) (Total 9-10) at VIII-Jainpur, Nangal Chaudhary, Distt-Mohindergarh	187500
4	JAI BHARAT STONE CRUSHER, Khewat NO. 107, Khatoni NO. 121, M.No. 53, Kila No. 23 Min East (4-0) & 24 (8-0) Total 12 Kanal 0 Marla at Village-Begopur, Nangal Chaudhary, Distt-Mohinergarh	531250
5	SHREE VINAYAK STONE CRUSHER Khewat No. 8, Khata No. 8, M.No. 42, Kila No. 19/2(5-6), 20/1 (4-12), 21/2 (4-11) 22/1 (4-11) At Village-Kultajpur, Tehsil-Narnaul, District-Mohindergarh	2000000
6	Banshi Stone Crusher, Rect/Kila No. 95//2, 3min east 8 min east total measuring 21 Kanal 18 marla Vill-Bayal, Narnaul, Distt-Mohindergarh	2000000
7	BHAWANI GRIT UDYOG Khewat No. 58, Khatoni No. 62, M.No. 8, Kila No. 17/1(7-11), 18/1 min East (4-09) Total 12 Kanal 0 Marla At Village-Khatoli Ahir, Tehsil-nangal Chaudhary, Distt-Mohindergarh	2000000
8	GANESH STONE CRUSHER Khewat No. 75, Khatoni No. 81, M.No. 8, Kila No. 23 (8-0) At Village-Khatoli Ahir, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	2000000
9	JMD Stone Crushing Company Part I Khewat No. 5, Khatoni No. 5, Kila NO. 16//20, 21 Min Vill-Jainpur, Narnaul, Distt-Mohindergarh	2000000
10	JMD Stone Crushing Company <b>Part II</b> Khewat No. 5, Khatoni No. 5, Kila NO. 16//21 Min,19//1 VillJainpur, Narnaul Distt-Mohindergarh	2000000
11	LAXMI VISHNU STONE CRUSHING COMPANY, Khewat No. 10, Khatoni NO. 22, Kila No. 31//5(8-0) & 30//1(1-10), At Village-Jainpur, Tehsil-Nangal Chaudhary, District-Mohindergarh	2000000
12	M/s SHRI VINAYAK STONE CRUSHER, Khewat No. 10, Khatoni No. 10, M.No. 28, Kila No. 1 (8-0) & 10 min North (4-0) Total 12 Kanal 0 Marla at VIII-Berundla, Tehsil-Nangal Chaudhary, Distt-Mohindergarh.	831250
13	M/s Chhawri Stone Crusher, Khewat No. 9, Khatoni No. 38, M. No. 8, Kila No. 7/2 & 8/1 at Village Bakhrija, Narnaul, Distt-Mohindergarh	506250
14	Bhagwati Stone crusher, Kita no. 45//8/2/2, 9/1, 10/1, Vill. Mandlana, Distt-Mohindergarh	1087500
15	Karota Stone Grinding, Khewat no. 32, khatoni no. 64, kila no. 12//20 (9-0), khewat no. 33, Khatoni no. 65, kila no. 13//16( 6-12) Vill-Karota, Narnaul, Distt-Mohindergarh	1087500
16	Shree Krishna Stone Crushing Mills, Kila No. 98(20/1), 19,18(2/2), 23(2/1) Village Zerpur, District-Mohindergarh	1081250
	<b>Total</b>	<b>20581250</b>

<b>List of units against which prosecution case filed in Special Environment Court, Faridabad</b>			
<b>Sr. No.</b>	<b>Name of the stone crusher</b>	<b>Case No.</b>	<b>Next Date Hearing</b>
1	Sadashiv Stone Crusher, Village Garhi Khudana, Mohindergrah	CC No/02/ 2017	05.10.2023
2	Deepak Construction Co. Vill. Raghunathpura, Distt. M/Garh	CC No. 2/2019	05.10.2023
3	Shri Vinayak Stone Crusher, Khewat No. 10, Khatoni No. 10, M.No. 28, Kila No. 1 (8-0) & 10 min North (4-0) Total 12 Kanal 0 Marla at VIII-Berundla, Tehsil-Nangal Chaudhary, Distt-Mohindergarh	CC No.31/2020	11.10.2023
4	KSY Buildcon Village-Khatoli jatt Teh- Nangal Choudhary, Distt. Mohindergarh	CC No.05/2021	05.10.2023



From

Mining Officer,  
Mines & Geology Department Cum  
Member Secretary,  
District Mineral Foundation, Narnaul

To

1. Hon'ble Minister, Social justice and Empowerment Sh. Om Parkash Yadav.
2. Hon'ble Member Parliament, Sh. Dharambir Singh.
3. Hon'ble M.L.A, Nangal Chaudhary Dr.Abhay Singh Yadav.
4. Hon'ble M.L.A., Mahendergarh, Sh. Dhan Singh Yadav.
5. Hon'ble M.L.A., Ateli, Sh. Seeta Ram Yadav.
6. Additional Deputy Commissioner, Narnaul, Vice Chairperson
7. Divisional Forest Officer, Mahendergarh.
8. Executive Engineer, PWD (B&R), Mahendergarh & Narnaul
9. Executive Engineer, Panchayati Raj, Mahendergarh & Narnaul
10. Chief Medical Officer, Narnaul.
11. Regional Officer, HSPCB, Dharuhera.
12. District Education Officer, Narnaul.
13. District Social Welfare Officer, Narnaul.
14. Sh. Satish Kumar Garg, from Mukundpura Mines.
15. Sh. Parmesh Sangwan from Bakrija Mines Plot No.-2, Distt. Mahendergarh.
16. Sh. Naresh kumar from Bakrija Mines Plot No.-3, Distt. Mahendergarh.
17. Sh. Abhishek 1<sup>st</sup> Class Mines Manager, Bakhrija Mines.
18. Sh. Kanchan Chakarborty working as 1<sup>st</sup> Class Mines Manager in A.N.E. Mining Industries, Narnaul.

**Special Invitees**

19. Sub Divisional Magistrate (C), M.Garh/Narnaul/Kanina.
20. Project Officer, W.C.D.Deptt., Narnaul
21. D.D.P.O., Narnaul
22. B.D.P.O., Narnaul/Nangal Choudhary & Mahendergarh.
23. Tehsildar, Narnaul, Nangal Chaudhary & Mahendergarh.
24. XEN, Irrigation, Mahendergarh & Narnaul
25. Deputy Director, Agriculture, Narnaul
26. Principal, I.T.I., Narnaul
27. XEN, Public Health, Mahendergarh, Narnaul
28. Assistant Geologist, Ground Water Cell, Narnaul.

Memo No: Mining/NNL/DMF/ 954-82

Date: 22/03/2023

Subject: - Approved Minutes of District Mineral Foundation Mahendergarh at Narnaul, to be held on 17-03-2023 at 12:30 PM under the Chairmanship of worthy Deputy Commissioner Narnaul - Regarding.

On the subject noted above.

Please find enclosed herewith the approved minutes of DMF meeting held on 17-03-2023 under the Chairmanship of worthy Deputy Commissioner Narnaul at 12:30 PM in Conference Hall, Mini- Secretariat, Narnaul for your kind information and necessary action please.



Mining Officer-cum-  
Member Secretary,  
District Mineral Foundation,  
Narnaul

Endst. No. Mining/NNL/DMF/ 983

Date: 22-03-2023

A copy is forwarded to the P.A. to Deputy Commissioner, Narnaul for kind information of W/ Chairman please.



Mining Officer-cum-  
Member Secretary,  
District Mineral Foundation,  
Narnaul

**Minutes of the Meeting of DMF held on 17.03.2023 at 12:30PM under the Chairmanship of Dr. Jai Krishan Abhir, IAS, Deputy Commissioner Mahendergarh at Narnaul.**

At the very outset of the meeting the Mining officer Narnaul welcomed the worthy Chairman and all other members. A list of officers who attended the meeting is given below.

1. Miss Vaishali Singh, IAS, ADC, Mahendergarh
2. Sh. Harshit Kumar, IAS, SDM, Mahendergarh
3. Sh. Manoj Kumar, HCS, SDO(C), Narnaul
4. Dr. Mangal Sain, HCS, CTM-cum-DDPO, Narnaul
5. Sh. Krishan Kumar, RO, HSPCB, Dharuhera
6. Sh. Rohtash Singh, DFO, Narnaul
7. Sh. Niranjana Lal, MO, Narnaul
8. Dr. R.C. Arya, Civil Surgeon, Narnaul
9. Sh. Ashwani Kumar, EE, PwD(B&R)
10. Sh. Nitin Bhargav, XEN Irrigation, Narnaul
11. Sh. Dharmender Kadian, AIPRO, Narnaul
12. Sh. Parmod, BDPO Nangal Choudhary
13. Sh. Sandeep Sharma, BDPO, Nizampur
14. Ms. Nisha Tanwar, BDPO, Mahendergarh
15. Sh. Deepak Kumar, MI, Mining Department Narnaul
16. Sh. Dinesh Kumar, O/o M/s Nimawat Granites Pvt. Ltd., Bakhrija Plot No. 03
17. Sh. Kanchan Chakraborty, Ist Class ANE Mines Manager
18. Sh. Bhoop Singh, O/o M/s Tirupati vinyoge Pvt. Ltd., Bakhrija Plot No. 02
19. Sh. Satbir, O/o M/s Satish Garg lease (Bayal & Mukandpura)

The Mining Officer stated that in District Mahendergarh at present 07 mining lease/contracts are in operation after obtaining requisite Environmental Clearance & other mandatory clearances, the details of which are as under:

Sr. No	Name of Mining lease	Name of the lessee	Name of Village
1.	Narnaul	M/s A.N.E. Industries Pvt Ltd.	Narnaul
2	Mukundpura	M/s Satish Kumar Garg	Mukundpura
3.	Bakhrija Plot No. 2	M/s Tirupati Viniyoge Pvt Ltd	Bakhrija
4.	Bakhrija Plot No. 2	M/s Nimawat Granites Pvt Ltd	Bakhrija
5.	Dokhera	M/s Xandy Mines and Mineral	Dokhera
6.	Bayal	M/s Bayal Quartz & Feldspar	Bayal
7.	Bayal	M/s Satish Kumar Garg	Bayal

Currently in DMF account, an amount of Rs. 18,62,18,794/- stands deposited or transferred till 15.03.2023, out of which an amount of Rs. 1,63,54,814.83/- has already been utilized for various schemes like corona relief fund, Renovation of office of Tehsil Nangal Choudhary, playground of Dholera Government school, etc. Now, an amount Rs.16,98,63,979.17/- (with Fixed deposit and interest) remains balance in account of DMF till 15.03.2023. The detailed deliberations on all the issues, the Chairman gave the following directions to all the concerned departments:

1. The Mining Officer explained the house that according to the Haryana District Mineral Foundation Rules, 2017, the funds may be utilised in the following manner: -
  - A. 20% of the funds shall be kept aside as endowment for taking care of future expenses after mining activities have ended in the area.
  - B. At least 60% of the funds shall be utilised on directly affected areas on prescribed basis like for the drinking water supply, for centralized preservation and pollution control measures, for welfare improvement and protection of health conditions, health check-up camps, for infrastructure and development of government educational institutions, for skill development for livelihood support, for sanitation, collection, transportation and disposal of waste, etc.
  - C. 20% funds shall be utilised in the directly affected areas and for providing roads, bridges, railways and waterways projects, for developing techniques of irrigation and sources of energy.
2. The Member Secretary put up the proposals, received from the XEN, PWD (Building & Roads), Narnaul vide their office memo no.771 dated 02.02.2023 [regarding estimate cost of Rs.448.48lacs improvement of Dholera Bye Pass road with length of 2.40Km] & memo no.804

dated 03.02.2023 [regarding estimate cost of Rs.446.86 lacs for improvement of road from Narnaul-Nangal Choudhary road(MDR-129) to Dholera upto MDR-128, 10.30Km to 12.40Km(road ID 2655) with length of 2.1Km] and later Haryana Public Works Department (Building & Roads) Chandigarh office letter vide memo no.854-RII-2022/20460 dated 09.02.2023 [regarding estimated cost for improvement of road from Narnaul-Nangal Choudhary road(MDR-129) to Dholera upto MDR-128, 10.30Km to 12.40Km(road ID 2655)] and memo no. 853-RII-2022/20464 dated 09.02.2023 [regarding cost estimate for improvement of road Dholera Bye Pass].

The house was apprised about the Haryana District Mineral Foundation Rule, 2017, notified on dated 19 December 2017 and the rule no.14(3) says that:

*“Twenty percent funds shall be utilised -*

- (a) For providing roads, bridges, railways and waterways projects;*
- (b) For developing alternate sources of irrigation, adoption of suitable and advanced irrigation techniques;*
- (c) For development of alternate sources of energy (including micro-hydel) and rainwater harvesting system, Development for plantation, orchard, integrated farming and economic forestry and restoration of catchments;*

*Provided that while using funds as per sub-rule (2) and (3) atleast 60% of funds shall be spent on directly affected areas.”*

- (i) An amount of Rs. 3,72,43,759/- (20% of Rs. 18,62,18,794/-) has been kept aside as endowment for taking care of future expenses after mining activities have ended in the area.
- (ii) An amount of Rs. 11,17,31,276/- (60% amount of Rs. 18,62,18,794/-) for the works in directly affected areas.
- (iii) An amount of Rs. 3,72,43,759/- (20% amount of Rs. 18,62,18,794/-) for various other defined works including roads in the rule.

In this way, as per (ii) and (iii), 60% amount can be utilized in directly affected area means road etc. share of (iii) i.e. 60% of Rs. 3,72,43,759/-, an amount of Rs. 2,23,46,255/- can be utilised in directly affected area and Rs. 1,48,97,503/- can be used in indirectly affected areas for roads works and the same was approved for the roads mentioned in para-No. 2. The mode of payment (either

in instalments or lumpsum) for the project needs to be cleared by the department. It was also decided that Addl. Deputy Commissioner, Mahendragarh and Sub Divisional Officer(C), Narnaul will conduct the inspection of the roads alongwith the Executive Engineer, PWD(B&R), Narnaul for the priority of the work.

3. The Member Secretary put up the demand of Sarpanch village Kharkara and Nimbi of Tractor-Trolley for sanitary purpose and also mentioned that above said villages come under indirectly affected areas. On that worthy Chairman said that this can be considered at alater stage after checking the instructions in the matter.
4. The SDM Narnaul put up the proposal of the estimate for construction of boundary wall at GMS Nasibpur under Samagra Shiksha (SS) Mahendergarh at Narnaul which cost Rs. 9.63 lacs. On that worthy Chairman directed the Member Secretary to sanction the above said project.
5. The Member Secretary put up matter discussed in DMF meeting dated 23.01.2023, that the lowest quotation of Parshant Goyal and company (Chartered accountant) wages of Rs.17,000 till 31<sup>st</sup> March,2023 for all the pending works till date had passed by this house but due to pendency of audit since 2017, the above firm refused to audit from 2017 in Rs.17000/-. On that worthy Chairman directed the Member Secretary to again put up the proposed quotation from various firms for regarding conducting of audit of the DMF expenditure since 2017 till this financial year in next meeting.

The following directions were also issued in the meeting by the Chairman: -

- a) The CMO will boost up the pending work of the approved proposal in the meeting dated 05.08.2022 for improving health facilities.
- b) The BDPO, Nangal Chaudhary will submit the proposal of library setup in directly affected villages.
- c) The Chairman advised the house members to submit the proposals regarding development of villages/towns for better facilities.

The meeting ended with a vote of thanks to the Chair.

  
 Deputy Commissioner-cum-Chairman,  
 DMF, Mahendergarh at Narnaul.

कार्यालय वन मण्डल अधिकारी, क्षेत्रीय मण्डल, महेन्द्रगढ़  
फोरेस्ट कॉम्प्लेक्स, महेन्द्रगढ़ ।

दूरभाष : 01285-220229, ई-मेल : dfomgarh@yahoo.co.in

क्रमांक : .....2702.....

दिनांक : .....05-09-23.....

सेवा में :

हरियाणा राज्य प्रदूषण बोर्ड,  
क्षेत्रीय कार्यालय, महेन्द्रगढ़,  
एस.सी.ओ.-डी-6, डी-7,  
सनसिटी कमर्शियल कॉम्प्लेक्स,  
सेक्टर-6, ए-ब्लॉक, रेवाड़ी ।

विषय: तीन सालों में करवाए गए पौधारोपण व मुफ्त-सप्लाई किए गए पौधों की रिपोर्ट बारे ।

सन्दर्भ: इस कार्यालय का क्रमांक 2696 दिनांक 05-09-2023 के निरन्तर में ।

उपरोक्त विषय के सम्बन्ध में जैसाकि दिनांक 04.09.2023 को अतिरिक्त मुख्य सचिव हरियाणा सरकार वन विभाग द्वारा आयोजित सभा में विचार-विमर्श हुआ था इस वन मण्डल द्वारा पिछले दो साल व इस वर्ष करवाए गए पौधारोपण व मुफ्त सप्लाई जैसे पौधागिरी, जल-शक्ति अभियान व आम जनता को सप्लाई किए गए पौधों की सूचना निम्न प्रकार से प्रेषित है ।

Year	No. of Plants planted by Department	No. of plants Free Distribution by Department
2021-22	311449	471429
2022-23	259892	279088
2023-24	138200	375000
<b>Total</b>	<b>709541</b>	<b>1125517</b>

यह आपको सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है ।

वन मण्डल अधिकारी,  
महेन्द्रगढ़ ।

I/163854/2023

7515

## Annexure-16

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**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11 Sector-6, Panchkula**  
**Ph – 0172- 577870-73, Fax No. 2581201**  
**E-mail- hspcbho@gmail.com**  
**Website: hspcb.gov.in**

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Date: 18/05/2023

To

- 1.The Regional Officer,  
Charkhi Dadri Region .
2. Regional Officer,  
Mahendergarh Region.

**Sub: Proceedings of the meeting held on 04.05.2023 at 12:00 Hrs under the chairmanship of ACS to Govt. of Haryana, Environment, Forest and Wildlife Departments in compliance of the order dated 18.01.2023 passed by the Hon'ble NGT in the matter of**

**(1) OA No. 607 of 2018 titled as Vinod Kumar Jangra vs State of Haryana and Others in the matter of stone crushers in Districts Charkhi Dadri, Haryana; and**

**(2) OA No. 667 of 2018, Mahendra Singh vs State of Haryana and Others, clubbed with OA No. 679 of 2018 and OA No.599 of 2019 in the matter of crushing of stone or other such minerals in District Mahendergarh**

Kindly refer to the subject noted above.

In this connection, please find enclosed herewith proceedings of the meeting held on 04.05.2023 at 12:00 Hrs under the chairmanship of ACS to Govt. of Haryana, Environment, Forest and Wildlife Departments in compliance of the order dated 18.01.2023 passed by the Hon'ble NGT in the matter of (1) OA No. 607 of 2018 titled as Vinod Kumar Jangra vs State of Haryana and Others in the matter of stone crushers in Districts Charkhi Dadri, Haryana; and (2) OA No. 667 of 2018, Mahendra Singh vs State of Haryana and Others, clubbed with OA No. 679 of 2018 and OA No.599 of 2019 in the matter of crushing of stone or other such minerals in District Mahendergarh, for your information and further necessary action.

**DA/As above.**

**Sr.Env.Engineer (PLG)**  
**For Chairman**

Endst. No.

Dated:

A copy of above is forwarded to Sr.EE, Co-ordination Cell (HQ), dealing with consent management of Mahendergarh Region, for information and further necessary action.

**DA/As above.**

I/163854/2023

7516

Sr.Env.Engineer (PLG)  
For Chairman

Endst. No.

Dated:

A copy of above is forwarded to the following for information:-

1. PS to Additional Chief Secretary to Govt. Haryana, Environment, Forest and Wild Life Department.
2. PS to Chairman, HSPCB
3. PA to Member Secretary, HSPCB

DA/As above.

Sr.Env.Engineer (PLG)  
For Chairman

Digitally Signed by  
Bhupender Singh Rinwa  
Date: 18-05-2023 13:25:18  
Reason: Approved

Proceedings of the meeting held on 04.05.2023 at 12:00 Hrs under the chairmanship of ACS to Govt. of Haryana, Environment, Forest and Wildlife Departments in compliance of the order dated 18.01.2023 passed by the Hon'ble NGT in the matter of

- (1) OA No. 607 of 2018 titled as Vinod Kumar Jangra vs State of Haryana and Others in the matter of stone crushers in Districts Charkhi Dadri, Haryana; and
- (2) OA No. 667 of 2018, Mahendra Singh vs State of Haryana and Others, clubbed with OA No. 679 of 2018 and OA No.599 of 2019 in the matter of crushing of stone or other such minerals in District Mahendergarh

The list of participants is attached as **Annexure-A**.

The Sr. Environmental Engineer (Co-ordination) dealing with the matter of OA No. 667 of 2018 titled as Mahendra Singh vs State of Haryana and Others, clubbed with OA No. 679 of 2018 and OA No. 599 of 2019 in the matter of crushing of stone or other such minerals in District Mahendragarh. The gist of directions issued by the Hon'ble NGT in OA No. OA No. 667 of 2018 titled as Mahendra Singh vs State of Haryana and Others, vide orders dated 18.01.2023, as under:

- Hon'ble NGT ordered that CPCB may install at least 5 more CAAQMS at suitable locations. Pending setting up of CAAQMS, manual stations may be installed.
- Hon'ble NGT ordered that number of operating stone crushers be suitably reduced as directed earlier so as to be within the carrying capacity, maintaining appropriate inter-se distance as may be suggested by CPCB.
- Hon'ble NGT ordered that from November to February, no stone crushing unit be allowed to operate in the area unless the air quality index is moderate and above i.e. below 200.
- Hon'ble NGT fixed interim compensation at the rate of Rs. 20 Lakhs against each of the stone crushers operating in the area on 'Polluter Pays' principle. Compensation will cover the period from 5 years prior to filing of this Application and till date. The amount is being fixed at floor level on conservative basis even if particular stone crushers may have operated for shorter period. The amount may be collected by the State PCB by coercive action on failure of deposit within one month. The amount be used for restoration of environment in the area.
- Hon'ble NGT ordered that final compensation be fixed by joint Committee of District Magistrate, Mahendragarh, Member Secretary, State PCB, CPCB, Forest Department and DFO.
- Hon'ble NGT directed that the units which have been identified as non-compliant may be closed forthwith. The units which are not identified but are operating in violation of norms may also be proceeded against for closure till compliance forthwith. The numbers of units which are to be allowed to operate should be fixed having regard to the carrying capacity.

- The exercise may be overseen by the ACS Environment, Haryana.
- Action taken report with compliance status as on 30.04.2023 may be filed by 15.05.2023. Member Secretary, State PCB and District Magistrate, Mahendragarh may remain present in person by Video Conferencing on the next date.
- Next date of hearing is 22.05.2023.

The Sr. Environmental Engineer (Planning) dealing with the matter of OA No. 607 of 2018 titled as Vinod Kumar Jangra vs State of Haryana & Others has explained that an application was filed by Vinod Kumar Jangra before Hon'ble NGT regarding enforcement of the environmental norms by the stone crushers in Districts Charkhi Dadri, Haryana. The gist of directions issued by the Hon'ble NGT in OA No. 607 of 2018 titled as Vinod Kumar Jangra vs State of Haryana and Others, vide orders dated 18.01.2023, as under:

- Hon'ble NGT has shown its disapproval on the part of members of the committee constituted in its order dated 26.10.2021 and regretted that the Committee failed to give report as expected within three months. Hon'ble NGT has directed the CPCB to convey its observation to the Members of the Committee and remedial action be taken for future.
- Hon'ble NGT has observed that the report filed by DFO, Charkhi Dadri shows that most of the stone crushers have not even obtained plantation plans.
- Hon'ble NGT directed the Chairman, State PCB take remedial action, including action against erring officers involved in the process, coordinating with all concerned State authorities.
- Remedial action for recovery of compensation for past violations, prohibiting illegally operating stone crushers till compliance and to the extent of carrying capacity.
- Hon'ble NGT ordered that the CPCB may install at least 5 more CAAQMS at suitable locations. Pending setting up of CAAQMS, manual stations may be installed.
- Hon'ble NGT ordered that number of operating stone crushers be suitably reduced as directed earlier so as to be within the carrying capacity, maintaining appropriate inter-se distance as may be suggested by the CPCB, consistent with the order dated 26.10.2021.
- Hon'ble NGT ordered that from November to February, no stone crushing unit be allowed to operate in the area unless the air quality index is moderate and above i.e. below 200.
- Hon'ble NGT fixed interim compensation at the rate of Rs. 20 Lakhs against each of the stone crushers operating in the area on 'Polluter Pays' principle. Compensation will cover the period from 5 years prior to filing of this Application and till date. The amount is being fixed at floor level on conservative basis even if particular stone crushers may have operated for shorter period. This

will apply to all 343 identified stone crushers as mentioned in para 5 of the report of the Joint Committee dated 17.01.2023. The amount may be collected by the State PCB by coercive action on failure of deposit within one month. The amount be used for restoration of environment in the area.

- Hon'ble NGT ordered that final compensation be fixed by the Joint Committee of District Magistrate, Charkhi Dadri, Member Secretary, State PCB, CPCB, Forest Department and DFO. The Committee may put all the stone crushers to notice of this order and if any stone crusher is aggrieved by order of this Tribunal, may be at liberty to move this Tribunal.
- The exercise may be overseen by the ACS Environment, Haryana.
- Action taken report with compliance status as on 30.04.2023 may be filed by 15.05.2023 Member Secretary, State PCB and District Magistrate, Charkhi Dadri may remain present in person by Video Conferencing on the next date.
- Next date of hearing is 22.05.2023.

### Discussions

Detailed discussions were held on the orders of Hon'ble NGT dated 18.01.2023 in OA No. 667 of 2018 and OA No. 607 of 2018.

It was informed by the concerned Regional Officers that a meeting of the Joint Committees constituted by the Hon'ble NGT vide orders dated 18.01.2023 in OA No. 607 of 2018 and OA No. 667 of 2018 was held on 16.02.2023. In the said meetings, discussions were held, including the final Environmental Compensation to be imposed on the stone crushers.

It was also informed that some of relevant observations of Hon'ble NGT in OA No. 667 of 2018 have also been referred in the order dated 18.01.2023 in OA No. 607 of 2018.

It has also been informed that the compliances to be made in respect of the orders dated 18.01.2023 of Hon'ble NGT in OA No. 607 of 2018 and OA No. 667 of 2018 are almost similar.

### Decisions

**taken:**

The orders of Hon'ble NGT were discussed at a length and after detailed discussion, it was decided that;

1. Concerned Regional Officers will follow up action on the status of setting up 05 Nos. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) with the CPCB.
2. Manual monitoring stations available with the nearby Regional Offices and those with the Regional Offices falling outside the NCR may be utilized for monitoring of the ambient air quality in the region.

3. Concerned Regional Officers will initiate the process to recover interim environmental compensation of Rs. 20 Lakh imposed by the Hon'ble NGT along with action against the non-complying units who have not deposited amount of EC till date, subject to the outcome of directions of the Hon'ble Supreme Court, wherein appeals were filed against the orders of Hon'ble NGT.
4. Joint Committees constituted by Hon'ble NGT vide order dated 18.01.2023 will hold a meeting next week regarding finalization of environment compensation, decide the number of units to be allowed having regard to the carrying capacity and inter-se distance of the units.
5. Concerned Regional Officers to take up the matter of plantation plan with the Forest Department and submit ATR to the Joint Committee and also submit the status of action taken against the non-complying stone crushers, keeping in view the NGT orders.
6. Action be taken on all the directions of NGT in a time bound manner.

The meeting ended with a vote of thanks to the Chair and all the participants.

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#### Annexure-A

#### List of participants

1. Sh. Vineet Garg, IAS, ACS to Govt. of Haryana. Environment, Forest and Wildlife Department
2. Sh. Pardeep Kumar, IAS, MS, HSPCB,
3. Sh. Bhupender Singh Rinwa, SEE, HSPCB
4. Sh. Sanjeev Kumar , SEE, HSPCB
5. Sh. Rakesh Kumar Bhosle, EE, RO Bhiwani and Charkhi Dadri, HSPCB
6. Sh. Vikas Chand, AEE, HSPCB
7. Dr. Pinki Jangra, Sc.B, HSPCB
8. Sh. Navneet Bhardwaj, AEE CharkhiDadri, HSPCB

I/173120/2023

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## Annexure-17

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**HARYANA STATE POLLUTION CONTROL BOARD****C-11 Sector-6, Panchkula****Ph – 0172- 577870-73, Fax No. 2581201****E-mail****[hspcbho@gmail.com](mailto:hspcbho@gmail.com)****Website: hspcb.gov.in**

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**Dated:- 12/09/2023**

To

- (1) The Regional Officer, Charkhi Dadri Region.
- (2) The Regional Officer, Mahendergarh Region.

**Sub: Proceedings of the meeting held on 28.08.2023 at 16:00 Hrs under the chairmanship of ACS to Govt. of Haryana, Environment, Forest and Wildlife Departments in compliance of the order dated 18.01.2023 &10.08.2023 passed by the Hon'ble NGT in the matter of**

**(1) ) OA No. 607 of 2018 titled as Vinod Kumar Jangra vs State of Haryana and Others in the matter of stone crushers in Districts Charkhi Dadri, Haryana and (2) OA No. 667 of 2018, Mahendra Singh vs State of Haryana and Others, clubbed with OA No. 679 of 2018 and OA No. 599 of 2019 in the matter of crushing of stone or other such minerals in District Mahendergarh.**

Kindly refer to the subject noted above.

In this connection, please find enclosed herewith proceedings of the meeting held on 28.08.2023 at 16:00 Hrs under the chairmanship of ACS to Govt. of Haryana, Environment, Forest and Wildlife Departments in compliance of the order dated 18.01.2023 passed by the Hon'ble NGT in the matter of (1) OA No. 607 of 2018 titled as Vinod Kumar Jangra vs State of Haryana and Others in the matter of stone crushers in Districts Charkhi Dadri, Haryana; and (2) OA No. 667 of 2018, Mahendra Singh vs State of Haryana and Others, clubbed with OA No. 679 of 2018 and OA No. 599 of 2019 in the matter of crushing of stone or other such minerals in District Mahendergarh, for your information and further necessary action.

**DA/As above.**

I/173120/2023

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**Chief Env. Engineer (PLG)****For Addl. Chief Secretary to Govt. of Haryana, Environment,  
Forest & Wildlife Department****Endst. No. Dated: 12/09/2023**

A copy of above is forwarded to Sr.EE, Co-ordination Cell (HQ), dealing with consent management of Mahendergarh Region, for information and further necessary action.

**DA/As above****Chief Env. Engineer (PLG)****For Addl. Chief Secretary to Govt. of Haryana, Environment,  
Forest & Wildlife Department****Endst. No. Dated: 12/09/2023**

A copy of above is forwarded to the following for information:-

1. PS to Additional Chief Secretary to Govt. Haryana, Environment, Forest and Wild Life Department.
2. PS to Chairman, HSPCB
3. PA to Member Secretary, HSPCB

**DA/As above.****Chief Env. Engineer (PLG)****For Addl. Chief Secretary to Govt. of Haryana, Environment,  
Forest & Wildlife Department**

Proceedings of the meeting held on 28.08.2023 at 16:00 Hrs under the chairmanship of Sh Vineet Garg, ACS to Govt. of Haryana, Environment, Forest and Wildlife Departments in compliance of the order dated 18.01.2023 & 10.08.2023 passed by the Hon'ble NGT in the matter of (1) OA No. 607 of 2018 titled as Vinod Kumar Jangra vs State of Haryana and Others in the matter of stone crushers in Districts Charkhi Dadri, Haryana; and (2) OA No. 667 of 2018, Mahendra Singh vs State of Haryana and Others, clubbed with OA No. 679 of 2018 and OA No.599 of 2019 in the matter of crushing of stone or other such minerals in District Mahendergarh.

The list of participants is attached as **Annexure-A**.

The order of Hon'ble NGT dated 10.08.2023 in the matter of OA No. 607 of 2018 in the matter of stone crushers in Districts Charkhi Dadri, Haryana and OA No. 667 of 2018 clubbed with OA No. 679 of 2018 and OA No. 599 of 2019 in the matter of crushing of stone or other such minerals in District Mahendragarh, has been briefed to the chair. The gist of orders issued by the Hon'ble NGT in this matter is given as under:-

- I. Remedial action for recovery of compensation for past violations.
- II. Prohibiting illegally operating stone crushers till compliance and to the extent of carrying capacity.
- III. Installation of at least 5 more CAAQMS at suitable locations.
- IV. Reduction of operating of stone crushers within the carrying capacity, maintaining appropriate inter-se distance as suggested by CPCB.
- V. Controlling the operations of stone crushing units in the area unless the air quality index is moderate and above i.e. below 200 from November to February.
- VI. Calculation of environmental compensation of last five years for violation of environmental norms.
- VII. Utilization of amount of environmental compensation for restoration of environment in the area (installing anti smog guns).
- VIII. Calculation of final compensation by a joint Committee consisting (i) District Magistrate, Charkhi Dadri, (ii) Member Secretary, State PCB, (iii) CPCB, (iv) Forest Department and DFO.
- IX. Identifying and taking action against non-compliant units.
- X. Action against the units operating in violation of norms.
- XI. Number of units, which are to be allowed to operate with regard to carrying capacity.
- XII. The above exercise has to be overseen and monitored by the Additional Chief Secretary (ACS) Environment, Haryana.

### **Decisions taken in the meeting:**

The orders of Hon'ble NGT dated 10.08.2023 were discussed at length and after detailed discussion, it was decided that;

1. Concerned Regional Officers will follow up action with the Deputy Commissioners regarding recovery of interim environmental compensation of Rs. 20 Lakh imposed by the Hon'ble NGT under applicable laws regarding recovery as arrears of land revenue.

2. For non-compliance of adequate plantation as per notification 11.05.2016, as identified by the DFO, the Regional Offices will initiate necessary action against the defaulting units. Further, environmental compensation will be imposed against 36 units of district Mahendergarh for the period for which the units were found not complying. For already identified non-complying units, closure direction will be issued at the earliest.
3. Concerned Regional Offices will issue direction to all the stone crushers to comply with the latest guidelines issued by the CPCB regarding stone crushing units.
4. Regarding final environmental compensation, the draft formula was discussed and it was decided that the same will be put up before the Joint Committees constituted by Hon'ble NGT vide order dated 18.01.2023 and 10.08.2023, and meeting for the same will be held within 03 days and RO will submit the calculation of final E.C. for each case in a tabular form.
5. As per direction of Hon'ble NGT vide order dated 18.01.2023, for controlling the operation of stone crushing units, it was noted that these units are already governed under the directions issued by the CAQM in Graded Response Action Plan (GRAP) based on AQI data, applicable for the whole NCR region. Based on the analysis of previous year-wise data, it was decided that necessary directions need to be issued for remaining months of the year i.e. March to October when the AQI levels raise above the moderate level i.e. above 200. The previous years' data of AQI of both the districts may be examined and necessary direction may be issued to the concerned authorities.
6. Regarding utilization of amount of environment compensation for restoration of environment in the area, it was decided that both the ROs will submit a proposal for procuring 05 no. anti-smog guns for each district through the concerned Deputy Commissioner.
7. For controlling dust emission from roads near stone crushing units, funds available with District Mineral Foundation (DMF) or any other funds available for main clusters, may be utilized by constructing cement concrete roads.
8. Concerned RO will visit the site of crushers as per requirement and submit updated information in the next meeting.
9. Action taken on all the directions of Hon'ble NGT must be taken in a time bound manner and the status will again be reviewed by the ACS, Environment in next review meeting to be held on 04.09.2023.

## Annexure-A

### List of participants

1. Sh. Pardeep Kumar, IAS, MS, HSPCB,
2. Sh. Bhupender Singh Rinwa, CEE, HSPCB
3. Sh. Sanjeev Kumar , SEE, HSPCB
4. Sh. Krishan Kumar, EE, RO Mahendragarh and Charkhi Dadri, HSPCB
5. Sh. Anuj Narwal, AEE, Mahendergarh HSPCB
6. Sh. Navneet Bhardwaj, AEE, Charkhi Dadri, HSPCB